

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONAL BENCH AT CHENNAI

O.A. NO... 1 2of 2020 [SZ]

BETWEEN

IN THE MATTER OF:

Tribunal on its own motion Suo Motu
based on the news item in *Mathrubumi*,
Malayalam newspaper dated 19.01.2020,
"The removal of debris in *Maradu* not according
to Norms – National Green Tribunal".....Applicant(s)

With

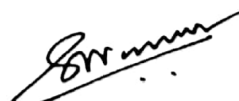
Government of Kerala,
Rep. by its Chief Secretary, Secretariat,
Central Stadium, Mahathma Gandhi Road,
Near Junction, Palayam, Thiruvananthapuram
Kerala and Ors.....Respondent(s)

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Certified that the above documents are true copies of their originals

Dated at Ernakulam on this the 19th day of April, 2022



**COUNSEL FOR THE 4TH
RESPONDENT/MARADU MUNICIPALITY**

BEFORE THE NATIONAL GREEN TRIBUNAL

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Government of Kerala,
Rep. by its Chief Secretary, Secretariat,
Central Stadium, Mahathma Gandhi Road,
Near Junction, Palayam, Thiruvananthapuram
Kerala and Ors.....Respondent(s)

**STATEMENT FILED BY THE COUNSEL FOR THE 4TH RESPONDENT
AS DIRECTED BY THIS HON’BLE TRIBUNAL BY ORDER DATED 06-
04-2022.**

1. This Hon’ble Tribunal by order dated 6th April,2022 to produce certain documents. They are produced herewith and explained.
2. Hon’ble Supreme Court has directed the demolition of the buildings concerned by order dated 08-05-2019 in CIVIL APPEAL NOS. 4784-4785 OF 2019. The copy of the judgment is produced herewith.
3. The project proponent has not demolished the buildings concerned. In accordance therewith, the buildings were demolished on 11-01-2020 and 12-01-2020. This Hon’ble Tribunal has taken note of the fact of creation of

construction and demolition waste from the news item in *Mathrubumi*, Malayalam newspaper dated 19.01.2020. The State Monitoring Committee headed by Hon'ble Justice AV Ramakrishna Pillai in O.A.No. 606/2018 has inspected the site. It is reported that the demolition waste is not in accordance with the provisions of Construction and Demolition Waste Management Rules,2016.

4. This Hon'ble Tribunal appointed a Committee consisting of the Secretary, Maradu Municipality, Kerala State Pollution Control Board, District Collector, Ernakulam and Kochi Sub Collector who has been nominated to supervise the work of demolition and removal of the waste by the Government who shall inspect the area in question and prepare an action plan for remediation of the menace that has caused on account of deposit of the demolition waste in that area and also the manner of execution within a shorter timeline. In accordance therewith, an order was passed constituting a committee on 29- 01-2020. The first meeting of the Committee was held up on 03-02-2020 which was chaired by Justice A V Ramakrishna Pillai. An action plan was drawn on the basis of the decision taken. A duty has been cast on the service provider for the submission of demolition waste management plan. This respondent was cast a duty for the submission of approved management plan to the District Collector, Ernakulam; Sub-Collector, Ernakulam; and the Kerala State Pollution Control Board. For the purpose for removal of demolition waste M/s. Vijaya Steels and M/s. Prompt Enterprises were engaged. In accordance therewith this respondent sent a letter to the Chief Engineer, Pollution Control Board, on 10-02-2020 the details of the demolition waste managed. The joint committee meeting was conducted under the chairmanship of Hon'ble Justice A V Ramakrishna Pillai. Every action was discussed in detail. An action plan was prepared approved. The sites chosen for removal of the demolition waste on 07-02-2020 by the Committee. The Chief Environmental Engineer, Kerala State Pollution Control Board sent a letter to the Hon'ble Chairman Justice A V Ramakrishna Pillai in this regard on 10-02-2020 enclosing the action plan and action taken

repor. A true copy of the said letter sent by the Chief Environmental Engineer, Kerala State Pollution Control Board sent letter to the Hon'ble Chairman Justice A V Ramakrishna Pillai in this regard on 10-02-2020 is produced along with the reply statement as Annexure.R.4. (A). But action taken report is not seen attached to it. The said Action Taken Report for removal of Demolition Wastes of Flats in Maradu Municipality as on 10-0-2020 is produced herewith.

5. For the purpose for removal of demolition waste M/s. Prompt Enterprises were engaged by the Technical Committee after considering all the bids. The bid accepted for each apartment are as follows; -

<i>Sl No</i>	<i>Particulars of flat to be demolished</i>	<i>Amount to be paid</i>
1	Alfa Ventures (2 towers)	₹ 6,85,000-00
2	Jain Housing & Co.	₹ 12,36,000-00
3	Golden Kayaloram	₹ 3,56,000-00
4	Holy Faith H2O flats	₹ 12,36,000-00
	TOTAL AMOUNT PAID	₹ 35,13,000-00

After accepting their bids, a letter was issued to them on 4-12-2019. True copy of the said letter dated 4-12-2019 is produced herewith. The said amounts were paid by the said M/s. Prompt Engineers.

6. It is respectfully submitted that Kerala State Pollution Control Board has issued Authorisation, vide RULES/VOL.II/17/19, dated 28/01/2019 for setting up of Construction and Demolition Waste. Thus, there is no violation of the Construction and Demolition. Waste Management Rules, 2016.

Dated this the 19th April, 2022

Counsel for the 4th respondent

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IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 4784-4785 OF 2019
(Arising out of SLP (C) Nos.4227-4228 of 2016)

The Kerala State Coastal Zone Management Authority ... Petitioner

versus

The State of Kerala Maradu Municipality & Ors. ... Respondents

WITH

CIVIL APPEAL NOS. 4790-4793 OF 2019
(Arising out of SLP (C) Nos. 4231-4234 of 2016)

AND

CIVIL APPEAL NOS. 4786-4789 OF 2019
(Arising out of SLP (C) Nos. 4238-4241 of 2016)

O R D E R

Leave granted.

Applications for intervention are allowed.

The appeals have been filed by the Kerala State Coastal Zone Management Authority aggrieved by the judgment and order dated 11.11.2016 passed by the High Court in Writ Appeal No.132 of 2013 and connected appeals.

The appellant authority has been constituted by the Government

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CRETAAN K. JAYAKAR
Date: 2016.06.13
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Reason:

India in compliance of the directions issued by this Court in Indian Council for Enviro-Legal Action v. Union of India [(1996) 5 SCC 281] as well as in exercise of the powers conferred under

Section 3 of the Environment Protection Act, 1986. The appellant authority is empowered to deal with the environmental issues relating to the notified Coastal Regulations Zones (in short, 'CRZ'). Construction activities in the notified CRZ areas can be permitted only in consultation with and concurrence of the appellant authority. It is the binding duty of the local self governments, the competent authority issuing building permits to forward application for building permission to the appellant authority along with the relevant record. The appellant authority has issued circulars to all Gram Panchayats, Municipalities, and Municipal Corporations directing them to follow the provisions of CRZ notifications and to act in accordance with the procedures provided in the notifications.

The decision of this Court in Piedade Filomena Gonsalves v. State of Goa [(2004) 3 SCC 445] has also been relied upon which explains the significance of CRZ notifications in the interest of protecting environment and ecology in the coastal area and the construction raised in violation of the regulations cannot be lightly condoned. The construction activities of the respondent builders are on the shores of the backwaters in Ernakulam in the State of Kerala which supports exceptionally large biological diversity and constitutes one of the largest wetlands in India.

The area in which the respondents have carried out construction activities is part of tidal influenced water body and the construction activities in those areas are strictly restricted under the provisions of the CRZ Notifications. Uncontrolled

construction activities in these areas would have devastating effects on the natural water flow that may ultimately result in severe natural calamities. The expert opinions suggest that the devastated floods faced by Uttarakhand in recent years and Tamil Nadu this year are immediate result of uncontrolled construction activities on river shores and unscrupulous trespass into the natural path of backwaters. The Coastal Zone Management Plan (in short, 'CZMP') has been prepared to check these types of activities and construction activities of all types in the notified areas. The High Court has ignored the significance of approved CZMP.

As per the appellant, these constructions activities are taking place in critically vulnerable coastal areas which are notified as CRZ-III. The panchayats have issued these permissions in violation of relevant statutory provisions and CRZ notifications. The Vigilance Section of local Self Government Department, Government of Kerala detected these violations and anomalies in the issue of building permits and hence directed the concerned bodies to revoke all the flawed building permits exercising its powers under Rules 16 and 23 of the Kerala Municipality Building Rules, 1999 (In short, referred to as 'the Rules of 1999').

A show cause notice was issued under Rule 16 of the Rules of 1999, asking the builders to show cause why the building permit issued to them be not cancelled. Writ Petitions were filed questioning the same. The learned Single Judge allowed the writ petitions. The Division Bench dismissed the appeals. The High

Court has observed that the permit holders cannot be taken to task for the failure of local authorities in complying with the statutory provisions and notifications. Review petitions were filed that were also dismissed. Hence, the appeals by special leave have been preferred.

After hearing the appeals for two days, the following order was passed by this Court on 27.11.2018 :

"1. The writ petitions filed questioning the show cause notice dated 4.6.2007 issued for removal of the buildings, which according to show cause notice were falling within the prohibited area of CRZ Category. Various violations were mentioned in the show cause notice. Without availing the remedy of filing reply to the show cause notice, writ petitions were filed directly in the High Court. The Single Bench of the High Court vide its judgment and order dated 10.09.2012, allowed the writ petition. Aggrieved thereby, the Municipality preferred writ appeals before the Division Bench, which were dismissed by the impugned judgment and order dated 02.06.2015.

2. Considering the peculiar facts and circumstances of the case, as there is no categorical finding recorded either by the Single Bench or by the Division Bench that whether area in question is in CRZ Category-III, Category-I or Category-II. It was claimed by the petitioner before the Single Bench that they fell within the CRZ Category-II, whereas the case set up by Coastal Zone Management Authority in this Court is that area is of CRZ Category III. We deem it appropriate to call for the findings on the aforesaid aspect.

3. We constitute a Three-Member Committee consisting of the Secretary to the Local Self Government Department, the Chief Municipal officer of the concerned Municipality and the Collector of the District, to hear the objections and to give a finding in terms of Notification dated 19th February, 1991.

4. Let the Committee hear the affected parties as

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well as Kerala State Coastal Zone Management Authority and State Government and consider the matter as submitted by the parties and send a report to this Court as to legality of construction and precisely in which category the area in question is to be categorized and whether building is in prohibited zone. Let the exercise be done within a period of two months and a report be submitted to this Court.

5. Let the report be submitted covering the aspect that may be urged by the parties as to the legality of construction."

The aforesaid order was passed in order to cut short the litigation in respect of the show cause notice issued by the authorities as the only question to be decided was as to whether the area falls in CRZ-III of Coastal Zone Regulations. We have heard the learned counsel again after receipt of report. The Committee consisted of the following members :

1. K. Gopalakrishna Bhat, IAS
Local Self Government (Rural)
In-Charge.
2. K. Mohammed Y. Safirulla, AIA,
District Collector,
Ernakulam.
3. Subhash P.K.,
Municipal Secretary,
Maradu Municipality.

The Committee has given opportunity of hearing and has dealt with the case set up by all the stakeholders in extensive detail. Following findings and conclusion have been recorded by the Committee :

"The Committee evaluated all arguments raised by the parties and KCZMA, existing Rules and Statutes and examined the Google map produced at

the time of the meeting.

The findings of the committee are as follows:

1) Marad Panchayat which was formed in 1953 was upgraded into municipality in November 2010.

2) The Coastal Zone Management Plan (CZMP) of Kerala currently applicable is the one that was approved in 1996. As per the said CZMP, Marad has been marked as Panchayat area and hence falls in the Coastal Regulation Zone (CRZ) category of CRZ-III. The area is represented in the Map numbers 33, 33A and 34 of CZMP 1996. These maps are attached as Annexure 1 and 2. A mosaic of the three maps showing the Marad area is attached as Annexure 3. Since the Panchayat has been upgraded to Municipality in the year 2010, the same has been shown as CRZ-II category in the draft CZMP prepared as per the CRZ Notification 2011 and submitted to the MoEF&CC of Government of India recently. Until the Government of Kerala/KCZMA receives a communication from the Government of India on the approval of the CZMP draft submitted, the CZMP of 1996 stands valid. Hence, as on date, Maradu area being a backwater island the provisions as detailed below is applicable after 6th January, 2011 i.e., the date on which Government of India published Coastal Zone Management Plan (CZMP).

i) The islands within the backwaters shall have 50 mts width from the High Tide Line on the landward side as the CRZ area;

ii) within 50 mts from the HTL of these backwater islands existing dwelling units of local communities may be repaired or reconstructed however no new construction shall be permitted;

iii) beyond 50 mts from the HTL on the landward side of backwater islands, dwelling units of local communities may be constructed with the prior permission of the Grama panchayat;

iv) foreshore facilities such as fishing jetty, fish drying yards, net mending yard, fishing processing by traditional methods, boat building yards, ice plant, boat repairs and the like, may be taken up within 50 mts width from HTL of these backwater islands.

CONCLUSION

The Coastal Zone Management Plan (CZMP) of Kerala currently applicable is the one that was approved in 1996. As per the said CZMP Maradu has been marked as Panchayat area and hence falls in the Coastal Regulation Zone (CRZ) category of CRZ III. Maradu Panchayat has been upgraded to Municipality in the year 2010 and hence in the draft CZMP prepared as per CRZ Notification 2011 it is shown as CRZ II category. The new draft CZMP is submitted to MoEF & CC of Government of India for approval. Until Government of India approve the draft notification CZMP 1996 stands valid."

It is apparent that at the relevant time when the construction has been raised by the respondents in the matters, the area was within CRZ-III. With respect to CRZ-III, the relevant notification dated 19.2.1991 indicates that the area of 200 meters from the High Tide Line is no development zone. No construction shall be permitted within this zone except for repairs of the authorized structures not exceeding existing FSI. The notification dated 19.02.1991 relating to CRZ-III is extracted below :-

"iii. The design and construction of buildings shall be consistent with the surrounding landscape and local architectural style.

i. The area upto 200 meters from the High Tide Line is to be earmarked as "No Development Zone". No construction shall be permitted within this zone except for repairs of existing authorised structures not exceeding existing FSI, existing plinth area and existing density, and for permissible activities under the notification including facilities essential for such activities. An authority designated by the State Government/Union Territory Administration may permit construction of facilities for water supply, drainage and sewerage for requirements of local inhabitants. However, the following uses

may be permissible in this zone agriculture, horticulture, gardens, pastures, parks, play fields, forestry and salt manufacture from sea water.

ii. Development of vacant plots between 200 and 500 meters of High Tide Line in designated areas of CRZ-III with prior approval of Ministry of Environment and Forests (MEF permitted for construction of hotels/beach resorts for temporary occupation of tourists/visitors subject to the conditions as stipulated in the guidelines at Annexure-II.

iii. Construction/reconstruction of dwelling units between 200 and 500 meters of the High Tide Line permitted so long it is within the ambit of traditional rights and customary uses such as existing fishing villages and gaothans. Building permission for such construction/reconstruction will be subject to the conditions that the total number of dwelling units shall not be more than twice the number of existing units; total covered area on all floors shall not exceed 33 per cent of the plot size; the overall height of construction shall not exceed 9 meters and construction shall not be more than 2 floors ground floor plus one floor. Construction is allowed for permissible activities under the notification including facilities essential for such activities. An authority designated by State Government/Union Territory Administration may permit construction of public rain shelters, community toilets, water supply, drainage, sewerage, roads and bridges. The said authority may also permit construction of schools and dispensaries, for local inhabitants of the area, for those panchayats the major part of which falls within CRZ if no other area is available for construction of such facilities.

iv. Reconstruction/alterations of an existing authorised building permitted subject to (I) to (iii) above."

It is also relevant to take note of Rule 23(4) of the Rules of 1999 is relevant which is extracted below :-

"23(4) Any land development or redevelopment or building construction or reconstruction in any area notified by the Government of India as a

coastal regulation zone under the Environment (Protection) Act, 1986 (29 of 1986) and rules made thereunder shall be subject to the restrictions contained in the said notification as amended from time to time."

It is necessary for the local authority to follow the restrictions imposed by the notification, as amended from time to time. Thus, it was not open to the local authority, i.e., Panchayat, in view of the notification of 1991 to grant any kind of permission without concurrence of Kerala State Coastal Zone Management Authority. Admittedly, Panchayat has not forwarded any such application sfor building permissions and there is no concurrence or permission granted by the Kerala State Coastal Zone Management Authority. As such, we find that once due inquiry has been held by the Committee, there is no escape from the conclusion that the area fell within CRZ-III, it was wholly impermissible and unauthorised construction within the prohibited area. We take judicial notice of recent devastation in Kerala which had taken place due to such unbridled construction activities resulting into colossal loss of human life and property.

This Court in *Vaamika Island (Green Lagoon Resort) vs. Union of India & Ors.* [(2013) 8 SCC 760], has observed :-

"26. The petitioner had effected the construction in violation of the provisions of 1991 and 2011 Notifications as well as Map No.32-A, so found by the High Court. The factual details of the same and where actually the portion of some of the properties of the petitioner in Vettila Thuruthu will fall, has been elaborately dealt with by the High Court in its judgment in paras 109 to 119. We notice that the High Court has dealt with the issue pointing out that so far as buildings which

have been constructed by the petitioner during the currency of the Notification issued in 1991 are concerned, they are clearly in violation of this notification, hence, action has to be taken for the removal of the same. The Director of Panchayat also vide letters dated 7.3.1995, 17.7.1996 directed all the panchayats to strictly follow the provisions of CRZ notification which it was found not followed by granting permission. The High Court has also found on facts that reconstruction work appeared to have been done during the currency of the 2011 Notification and two buildings (193/D and 193/E) were also constructed illegally. The High Court has also noticed another new construction underway. These all are factual findings which call for no interference by this Court. The High Court has clearly noticed that reconstruction work has been done contrary to the 1991 as well as 2011 Notifications and the report of the Expert Committee constituted by the Kerala State Committee on Sciences Technology and Environment (KSCSTE) was accepted.

27. We are of the considered view that the above direction was issued by the High Court taking into consideration the larger public interest and to save Vembanad Lake which is an ecologically sensitive area, so proclaimed nationally and internationally. Vembanad Lake is presently undergoing severe environmental degradation due to increased human intervention and, as already indicated, recognising the socio-economic importance of this waterbody, it has recently been scheduled under "vulnerable wetlands to be protected" and declared as CVCA. We are of the view that the directions given by the High Court are perfectly in order in the abovementioned perspective.

28. Further, the directions given by the High Court in directing demolition of illegal construction effected during the currency of the 1991 and 2011 CRZ Notifications are perfectly in tune with the decisions of this Court in *Piedade Filomena Gonsalves v. State of Goa* [(2004) 3 SCC 445], wherein this Court has held that such notifications have been issued in the interest of protecting environment and ecology in the coastal area and the construction raised in violation of such regulations cannot be lightly condoned."

In *Piedade Filomena Gonsalves vs. State of Goa & Ors.* [(2004)

3 SCC 445], this Court has observed :

"4. We do not think that any fault can be found with the judgment of the High Court and the appellant can be allowed any relief in exercise of the jurisdiction conferred on this Court under Article 136 of the Constitution. Admittedly, the construction which the appellant has raised is without permission. Assuming it for a moment that the construction, on demarcation and measurement afresh and on HTL being determined, is found to be beyond 200 metres of HTL, it is writ large that the appellant has indulged into misadventure of raising a construction without securing permission from the competent authorities. That apart, the learned counsel for the respondent, has rightly pointed out that the direction of the High Court in the matter of demarcation and determination of HTL is based on the amendment dated 18.8.1994 introduced in the notification dated 19.2.1991 entitled the Coastal Regulation Zone notification issued in exercise of the power conferred by section 3(1) and Section 3(2)(v) of the Environment Protection Act, 1986, while the appellant's construction was completed before the date of the amendment and, therefore, the appellant cannot take benefit of the order dated 25.9.96 passed in writ petition No. 102 of 1996.

5. It is pertinent to note that during the pendency of the writ petition, the appellant had moved two applications, one of which is dated 11.7.1995, for the purpose of regularisation of the construction in question. Goa State Coastal Committee for Environment-the then competent body constituted a sub-committee which inspected the site and found that the entire construction raised by the appellant fell within 200 metres of the HTL and the construction had been carried out on existing sand dunes. The Goa State Coastal Committee for Environment, in its meeting dated 20.10.1995, took a decision inter alia holding that the entire construction put up by the appellant was in violation of the Coastal Regulation Zone Notification.

6. The Coastal Regulation Zone notifications have been issued in the interest of protecting environment and ecology in the coastal area. Construction raised in violation of such

regulations cannot be lightly condoned. We do not think that the appellant is entitled to any relief. No fault can be found with the view taken by the High Court in its impugned judgment."

Further, reference has also been made to a decision of the Kerala High Court in *Ratheesh v. State of Kerala* [2013 (3) KLT 840]. The same are extracted below :

"98. However, we would rather rest our decision without pronouncing on the validity of the permits as such. We have found that the Notification is applicable to the island, the island falls in CRZ-I and construction is impermissible. By merely getting a permit under the Building Rules, it cannot be in the region of any doubt that the company cannot arrogate to itself, the right to flout the terms of the Notification. We have already noticed Rule 23(4) of the Kerala Municipality Building Rules, 1999 and Rule 26(4) of the Kerala Panchayat Building Rules, 2011. In this case, we may also note that there is no permission sought from the authority. It is apposite to note that paragraph 3 (v) clearly mandates that for investment of Rs.5 crores and above, permission must be obtained from the Ministry of Environment WP(C).NO.19564/11 & CON.CASES 21 and Forest. In this case, the investment of the company is far above Rs.5 crores. In respect of investments below Rs.5 crores, for activities which are not prohibited, permission must be obtained from the concerned authority in the State. The company has not made any such attempt at getting permission. That apart, this is a case where, even if permission had been applied for, the terms of the Notification would stand in the way of any such permission being granted in so far as the island is treated as falling in CRZ-I. Construction of buildings as has been done by the company was absolutely impermissible. The fact that in a situation where the construction activity was permissible under the Notification and if the company had obtained permit from the local body, would have made its activities legal, cannot avail the company for the reason that under the terms of the Notification, such permit obtained from the panchayat will be of little avail to it in the light of the nature of the restrictions

brought about by the Regulations in respect of CRZ-I in which zone the island falls. According to the WP(C).NO.19564/11 & CON.CASES 22 panchayat, no doubt, the conditions have been imposed also as recommended by the Assistant Engineer who is alleged to have even visited the island. Whatever that be, as observed by us, in the light of the view we have taken, namely that the 1991 Notification applies to the island, it is squarely covered by the same being included in CRZ-I and the constructions were begun even during the currency of the 1991 Notification. The conclusion is inescapable that it is in the teeth of the prohibition contained in the 1991 Notification and, therefore, it is palpably illegal.

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107. At this stage, we must deal with the argument raised before us by the company. It is submitted that a world class resort has been put up which will promote tourism in a State like Kerala which does not have any industries as such and where tourism has immense potential and jobs will be created. It is submitted that the Court may bear in mind that the company is eco-friendly and if at all the Court is inclined to find against the company, the Court may, in the facts of this case, give direction to the company and the company will strictly abide by any safeguards essential for the preservation of environment.

108. We do not think that this Court should be detained by such an argument. The Notification issued under the Environment (Protection) Act is meant to protect the environment and bring about sustainable development. It is the law of the land. It is meant to be obeyed and enforced. As held by the Apex Court, construction in violation of the Coastal Regulation Zone Regulations are not to be viewed lightly and he who breaches its WP(C).NO.19564/11 & CON.CASES 24 terms does so at his own peril. The fait accompli of constructions being made which are in the teeth of the Notification cannot present, but a highly vulnerable argument."

We find that the view taken by the Kerala High Court in aforesaid decision is appropriate. Permission granted by the

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Panchayat was illegal and void. No such development activity could have taken place. In view of the findings of the Enquiry, Committee, let all the structures be removed forthwith within a period of one month from today and compliance be reported to this Court.

The appeals are, accordingly allowed with aforesaid direction. Interlocutory applications, if any, stand disposed of.

....., J.
(Arun Mishra)

....., J.
(Navin Sinha)

New Delhi;
May 08, 2019

**ACTION TAKEN REPORT FOR REMOVAL OF DEMOLITION
WASTES OF FLATS IN MARADU MUNICIPALITY,
ERNAKULAM AS ON 10.02.2020**

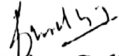
As per the orders of the Hon'ble NGT Southern zone, in OA 12/2020(SZ), a joint committee consisting of the Secretary, Maradu municipality, Kerala State PCB, District Collector, Ernakulam and Sub Collector, Kochi was appointed to inspect the area of demolished high rise buildings in Maradu Municipality namely Holy faith H₂O, Alfa Serene (twin towers), Jain Coral Cove and Golden Kayaloram and to prepare an action plan for the remediation of the menace that has caused on account of deposit of the demolition waste in that area and also the manner of execution within shorter timeline.

In compliance with the order, a committee was constituted including the District Collector, Ernakulam, the Sub Collector, Kochi, the Chief Environmental Engineer KSPCB, the Secretary, Maradu Municipality vide order No. PCB/HO/EEA/NGT/ OA 12/2020(SZ) dated 29/01/2020.


In the joint committee meeting convened on 03.02.2020 under the supervision of the Hon'ble Chairman, SLMC it was discussed in detail on specific actions to be completed and decided to prepare an action plan. This action plan for the removal of debris from all sites was approved by the committee during the meeting convened on 07.02.2020 and decided to prepare the action taken report and submit before the Hon'ble Chairman, SLMC on 10.02.2020. Copy of the action taken report as on 10.02.2020 is attached as **Annexure 1.**


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The committee also decided to convene another meeting on 17.02.2020 to verify the updated status of actions.


District Collector, Ernakulam

Sub Collector, Kochi


Secretary, Maradu Municipality


Chief Environmental Engineer,
Ernakulam

ANNEXURE 1

ACTION TAKEN REPORT AS ON 10.02.2020

Sl. No	Activity	Implementing agency	Time line for implementation	Actions completed and Pending
1	Submission of demolition waste management plan and get it approved by the Secretary, Maradu Municipality	Service Provider	Immediate	Not done prior to demolition. The Secretary, Maradu Municipality reported that the waste management plan was submitted after the demolition by the service providers.
2	Submission of approved management plan to the District Collector, Ernakulam, Sub Collector, Kochi and Kerala State Pollution Control Board	Secretary, Maradu Municipality	Immediate	The Secretary, Maradu Municipality submitted the plan to KSPCB on 07.02.2020. Copy of the plan attached as Annexure 1(A)(1) and 1(A)(2).
3	Adequate covering using metal barrier of 35 feet height along all demolition sites	M/s Vijay Steels	Immediate	Verified on 09.02.2020 and found that 1. Provided Metal sheet barrier of height about 15ft is provided around Alfa Serene-tower 1 only. 2. Provided 10 ft height Geo textile barrier in the back water side of Golden Kayaloram

<p>3. Provided 10 ft height Geo textile barrier in the back water side of H2O</p> <p>4. Provided 10 ft height Geo textile barrier in the front side of Jain Coral Cove.</p> <p>The Secretary , Maradu municipality reported that these are done as per the recommendation of the technical committee constituted by the Government of Kerala</p>			
<p>Though the dust pollution is almost controlled, the water sprinklers are not seen installed there till date. They are still using hose type water pouring method with sprinkling effect.</p> <p>The Secretary , Maradu municipality reported that these are done as per the recommendation of the technical committee constituted</p>	<p>Immediate</p>	<p>M/s Vijay Steels</p>	<p>Adequate water sprinkling for dust suppression</p>

			by the Government of Kerala Verified on 09 th Feb 2020. No seepage was found from any of the demolition sites. But during rain if any, there are chances of flow in to nearby water body. Trenches were provided in the lake side of the Alfa Serene and Golden Kayaloram.
	Immediate	M/s Vijay Steels	
		M/s Vijay Steels	01.03.2020 (45 days) Verified physically. It was found that 40% of the steel were segregated.
6		M/s Vijay Steels	01.03.2020 (45 days) Verified physically and found that 35 % of the steel has been removed. Copy of the action taken report submitted by Vijay Steel and approved by Municipal Secretary is attached as Annexure 1(A)(3).
7		M/s Prompt Enterprises	27.03.2020 (25 days after complete removal of steel from concrete)
8		M/s Prompt Enterprises	27.03.2020 (25 days after complete removal of steel from concrete) Verified physically. They have simultaneously removing the concrete debris whenever steel

1221

				<p>portion is segregated. Details of the sites/place to where these debris were transferred was provided by the service provider through Maradu municipality on 10.02.2020. A copy of the same is attached as Annexure (B).</p>
9	<p>Removal of the demolition waste fallen in the Kayal</p>	<p>Demolishing Agency</p>	<p>01.03.2020</p>	<p>Verified physically. It was found that they are removing debris. They have informed that action will be over by the timeline.</p>
10	<p>Issual of Authorization for setting up C&D waste processing facility</p>	<p>KSPCB</p>	<p>Already issued Authorization vide RULES/VOL.II/17/19 dated 28/01/2019</p>	<p>Verified on 09.02.2020. No such plant is installed there and no waste is seen deposited there.</p>
11	<p>Ensure adequate numbers of covered vehicle are available</p>	<p>M/s Prompt Enterprises</p>	<p>All time</p>	<p>Service provider assured that enough vehicles are available.</p>
12	<p>Ensuring vehicles are covered</p>	<p>District Administration</p>	<p>All time</p>	<p>Representative of District Collector agreed to arrange police patrolling. KSPCB Surveillance team verified</p>

<p>13</p>	<p>Wetting of roads adjacent to demolition site</p>	<p>M/s. Prompt Enterprises [regulated by Maradu Municipality]</p>	<p>During transportation and as and when required till the activities completed</p>	<p>Informed that wetting of the road is being done satisfactorily. Verified during inspection conducted by the Surveillance team and found wetting is being done satisfactorily.</p>
<p>14</p>	<p>Ensure transportation of C&D waste in covered vehicles</p>	<p>M/s. Prompt Enterprises</p>	<p>After segregation and during transportation till the activities completed</p>	<p>Service provider assured that they are transferring C & D waste using covered vehicles only. During inspection conducted by the Surveillance team of KSPCB, vehicles carrying debris are found to be covered.</p>
<p>15</p>	<p>Measures to prevent Kayal encroachment</p>	<p>District Collector, Kochi</p>	<p>45 days</p>	<p>Representative of District Magistrate agreed to act.</p>
<p>16</p>	<p>Night time patrolling</p>	<p>Police Department</p>	<p>During night time Transportation of debris</p>	<p>Representative of District Collector agreed to arrange police patrolling.</p>
<p>17</p>	<p>Ambient Air/Sound Monitoring</p>	<p>Kerala State Pollution Control</p>	<p>Regular Monitoring</p>	<p>Regular monitoring is being done.</p>


18	CCTV camera at strategic points	Board Maradu Municipality	Immediate	Copy of the monitoring results and findings are attached as Annexure 1(C) No CCTV Cameras installed till date. The Secretary, Maradu Municipality informed that, instead of CCTV, necessary supervising staffs will be appointed in the demolition sites to ensure the activities are done as per the direction.
19	Maintenance of log book of material transfer	Maradu Municipality	Immediate	Submitted the log book copy on 07.02.2020 by Maradu Municipality. Verified by KSPCB, but no specific details are there. The Secretary, Maradu Municipality agreed to submit the consolidated details of the log book before 15.02.2020

21	Regulation and monitoring of dumping of debris/recycling sites and necessary clearances	Maradu Municipality to check ownership, BTR records etc. KSPCB to check pollution parameters [verification]	Secretary, Maradu municipality submitted the details of debris disposal/ recycling sites after verifying the ownership, BTR records on 10.02.2020 in the Annexure 1(B). KSPCB will check dumping /reprocessing sites immediately.
Calendar of event	Maradu Municipality	Immediate	Submitted the calendar of events till date on 10.02.2020. Copy of the letter is attached as Annexure 1(D).


For District Collector, Emakulam

Sub Collector, Kochi


Secretary, Maradu Municipality


Chief Environmental Engineer, Emakulam

ES-2415/16

ഫോൺ : 0484-2706514

0484-2706544

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805 - 682 304, എറണാകുളം ജില്ല



07.02.2020

From
Secretary,
Maradu Municipality.

To
Chief Engineer,
Pollution Control board.

Sub : Action plan report for debris removed by prompt enterprises.

Reference : Report given by prompt enterprises on 07/02/2020

Sir,

I am here by attaching the action plan report for the debris removed by prompt enterprises from the four demolished Maradu flats. Also here by attaching the log sheet.

Your's faithfully.

Municipal Secretary
Maradu Municipality



Handwritten initials and date: P.K. 7/2

-28-

07.02.2020

From
Secretary
Maradu Municipality.

To
Chief Engineer
Pollution Control board

Sir

Sub:

Maradu Action Plan

Maradu municipality expects a total 3000 Torres loads from the four demolition sites of Maradu

Out of which we have removed 450 Torres pre demolition of the flat.

A total of 290 Torres and 461 Eichers loads have been removed post demolition till 6th of February 2020.

Considering 1 Torres load is 4 Eicher trucks(Approximation).

Prompt enterprises are yet to remove 2150 Torres loads from the four sites.

Considering that the demolition contractor will exit by the 20th of March.

After segregation prompt enterprises are getting approximately 15 loads per site every 3 to 4 days.

Prompt will take 60 loads per day from all the four sites.

Considering the above approximation they will get a total 11 working days before the exit of the demolition contractor such as edifice engineering and Vijay steels.

By the exit of the demolition contractor by 20th of March, another 650 loads will be removed from the sites.
(60 loads per day for 11 days working)

The remaining 1500 Loads will be removed by us in 25 days from the date of exit of the demolition contractor.(Considering 60 loads be removed in 25 days).

The demolition contractor can finish the work by 20th March 2020 and the debris removal will be completed by the latest of 15th April 2020 by Prompt Enterprises.



[Handwritten Signature]

Secretary.
Maradu Municipality.

starting from 3400 } 710
ending from 3400 }

P12

Golden Keyboards

1	KL 320 3609	630
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33	KL 320 3609	664
34	KL 320 3609	665

34	KL 30 H 10 39	66.4
35	KL 30 H 10 39	66.5
36	KL 30 H 10 39	66.6
37	KL 30 H 10 39	66.7
38	KL 30 H 10 39	66.8
39	KL 30 H 10 39	66.9
40	KL 30 H 10 39	67.0
41	KL 30 H 10 39	67.1
42	KL 30 H 10 39	67.2
43	KL 30 H 10 39	67.3
44	KL 30 H 10 39	67.4
45	KL 30 H 10 39	67.5
46	KL 30 H 10 39	67.6
47	KL 30 H 10 39	67.7
48	KL 30 H 10 39	67.8
49	KL 30 H 10 39	67.9
50	KL 30 H 10 39	68.0
51	KL 30 H 10 39	68.1
52	KL 30 H 10 39	68.2
53	KL 30 H 10 39	68.3
54	KL 30 H 10 39	68.4
55	KL 30 H 10 39	68.5
56	KL 30 H 10 39	68.6
57	KL 30 H 10 39	68.7
58	KL 30 H 10 39	68.8
59	KL 30 H 10 39	68.9
60	KL 30 H 10 39	69.0
61	KL 30 H 10 39	69.1
62	KL 30 H 10 39	69.2
63	KL 30 H 10 39	69.3
64	KL 30 H 10 39	69.4
65	KL 30 H 10 39	69.5
66	KL 30 H 10 39	69.6
67	KL 30 H 10 39	69.7
68	KL 30 H 10 39	69.8
69	KL 30 H 10 39	69.9

Reading

360 99

1/20

Classy 2019

		Vehicle	NO	Time	Date
VAMPUR	1	KL 40 M	6413	8:10	27/1/2020
VAMPUR	2	KL 40 Q	8627	8:30	27/1/2020
VAMPUR	3	KL 40 Q	2568	9:10	27/1/2020
VAMPUR	4	KL 40 Q	6579	9:15	27/1/2020
VAMPUR	5	KL 63 A	1627	9:35	27/1/2020
VAMPUR	6	KL 40 M	1715	9:35	27/1/2020
VAMPUR	7	KL 40 Q	8583	9:45	27/1/2020
VAMPUR	8	KL 40 M	7041	10:00	27/1/2020
VAMPUR	9	KL 40 M	7048	10:05	27/1/2020
VAMPUR	10	KL 40 P	7304	10:15	27/1/2020
VAMPUR	11	KL 40 P	6413	10:30	27/1/2020
VAMPUR	12	KL 40 Q	8627	10:45	27/1/2020
VAMPUR	13	KL 40 Q	2568	11:00	27/1/2020
VAMPUR	14	KL 40 Q	6579	11:10	27/1/2020
VAMPUR	15	KL 63 A	1627	11:15	27/1/2020
VAMPUR	16	KL 40 M	1715	11:25	27/1/2020
VAMPUR	17	KL 40 Q	8583	11:30	27/1/2020
VAMPUR	18	KL 40 M	7041	11:35	27/1/2020
VAMPUR	19	KL 40 P	7304	11:50	27/1/2020
VAMPUR	20	KL 40 M	7048	11:55	27/1/2020
Mega	21	KL 40 P	6413	12:10	27/1/2020
Mega	22	KL 40 Q	8627	12:20	27/1/2020
Mega	23	KL 40 Q	2568	12:30	27/1/2020
Mega	24	KL 40 Q	6579	12:40	27/1/2020
perambalam	25	KL 63 A	1627	12:50	27/1/2020
	26	KL 40 M	1715	1:00	27/1/2020
	27	KL 40 Q	8583	1:10	27/1/2020
	28	KL 40 M	7041	1:20	27/1/2020
	29	KL 40 M	7048	1:40	27/1/2020
	30	KL 40 P	7304	1:50	27/1/2020
	31	KL 63 A	1627	2:30	27/1/2020
	32	KL 40 M	1715	2:40	27/1/2020
	33	KL 40 P	6413	2:55	27/1/2020
	34	KL 40 Q	8627	3:05	27/1/2020

Sl. No.	Vehicle No.	Time	Date
35	KL 40 Q 8565	3:15	28/1/2020
36	KL 40 Q 6579	3:30	28/1/2020
37	KL 40 Q 8585	3:40	28/1/2020
38	KL 40 M 7041	3:50	28/1/2020
39	KL 40 M 7048	4:00	28/1/2020
40	KL 40 P 7504	4:15	28/1/2020
41	KL 63 A 1627	4:25	28/1/2020
42	KL 40 F 6113	4:40	28/1/2020
43	KL 40 Q 8627	4:55	28/1/2020
44	KL 40 Q 8565	5:10	28/1/2020
45	KL 40 M 7041	5:30	28/1/2020
46	KL 40 Q 8585	5:40	28/1/2020
47	KL 40 M 7048	5:55	28/1/2020
48	KL 40 P 7304	6:05	28/1/2020
49	KL 63 A 1627	6:10	28/1/2020

VAREPOZHA 27

No. ANSAR

MP 4

Jan

2019 | 2020

1	K.L. 40 M	18715	ANSAR	7.45	PH 1811	TR
2	K.L. 40 M	1690	ANSAR	7.50	PH 1817	TR
3	K.L. 40 Q	2568	ANSAR	8.00	PH 1823	TR
4	K.L. 40 M	7041	ANSAR	8.05	PH 1829	TR
5	K.L. 40 P	6413	ANSAR	8.10	PH 1830	TR
6	K.L. 40 N	4484	ANSAR	8.10	PH 1821	TR
7	K.L. 40 N	4506	ANSAR	8.15	PH 1823	TR
8	K.L. 40 M	2888	ANSAR	8.25	PH 1824	TR
9	K.L. 40 Q	8627	ANSAR	8.35	PH 1825	TR
10	K.L. 40 P	7304	ANWAR	8.45	PH 1826	TR
11	K.L. 40 P	4250	ANWAR	9.10	PH 1827	TR
12	K.L. 40 Q	6579	ANWAR	9.18	PH 1829	TR
13	K.L. 40 R	9354	ANWAR	9.29	PH 1829	TR
14	K.L. 63 A	1627	ANWAR	9.38	PH 1830	TR
15	K.L. 32 N	5636	ANWAR	9.52	PH 1831	TR
16	K.L. 40 M	7041	ANWAR	10.02	PH 1832	TR
17	K.L. 40 M	18715	ANWAR	10.15	PH 1833	TR
18	K.L. 40 P	6969	ANWAR	10.22	PH 1834	TR
19	K.L. 40 Q	2568	ANWAR	10.55	PH 1835	TR
20	K.L. 40 M	1690	ANWAR	10.40	PH 1836	TR
21	K.L. 40 P	6413	ANWAR	10.48	PH 1837	TR
22	K.L. 40 N	4484	ANWAR	11.00	PH 1838	TR
23	K.L. 40 N	4506	ANWAR	11.07	PH 1839	TR
24	K.L. 40 M	2888	ANWAR	11.18	PH 1840	TR
25	K.L. 40 Q	8627	ANWAR	11.20	PH 1841	TR
26	K.L. 17 P	4250	ANWAR	11.20	PH 1842	TR
27	K.L. 40 P	7304	ANWAR	11.40	PH 1843	TR
28	K.L. 40 Q	6579	ANWAR	11.47	PH 1844	TR
29	K.L. 40 R	9354	ANWAR	11.56	PH 1845	TR
30	K.L. 63 A	1627	ANWAR	12.13	PH 1846	TR
31	K.L. 32 N	5636	ANWAR	12.15	PH 1847	TR
32	K.L. 40 M	7041	ANWAR	12.25	PH 1847	TR
33	K.L. 40 M	18715	ANWAR	12.36	PH 1848	TR
34	K.L. 40 P	6969	ANWAR	12.43	PH 1850	TR

20	12/14/51	12.14.51	Q	-25.68	ANNAR	12.50	AM	1951
21	12/15/51	12.15.51	M	-16.90	ANNAR	12.59	AM	1952
22	12/16/51	12.16.51	M	-29.93	ANNAR	1.10	AM	1953
23	12/17/51	12.17.51	P	-42.50	ANNAR	1.25	AM	1954
24	12/18/51	12.18.51	Q	-15.04	ANNAR	1.40	AM	1955

Jain

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30/1/2020

Date	NO	Vehicle number	Time	Time	Time
30/1/2020	1	K.L-57-C-6075	SAMI	8:00	1856 ER
30/1/2020	2	K.L-32-N-5636	AMWAR	8:05	1857 TR
30/1/2020	3	K.L-35-766	SAMI	8:10	1858 ER
30/1/2020	4	K.L-32-H-2139	SAMI	8:20	1859 ER
30/1/2020	5	K.L-17-P-4250	AMWAR	8:30	1860 TR
30/1/2020	6	K.L-40-P-5209	AMWAR	8:35	1861 TR
30-1-2020	7	K.L-57-C-6075	SAMI	8:45	1862 ER
30-1-2020	8	K.L-32-J-3609	SAMI	8:50	1863 ER
30-1-2020	9	K.L-63-A-1627	AMWAR	8:55	1864 TR
30-1-2020	10	K.L-35-766	SAMI	9:00	1865 ER
30-1-2020	11	K.L-32-H-2139	SAMI	9:05	1866 ER
30-1-2020	12	K.L-40-P-5209	AMWAR	9:05 PM	1867 TR
30-1-2020	13	K.L-57-C-6075	SAMI	9:15 PM	1868 GR
30-1-2020	14	K.L-32-J-3609	SAMI	9:15 PM	1869 ER
30-1-2020	15	K.L-40-N-4494	AMWAR	9:20 PM	1870 TR
30-1-2020	16	K.L-40-M-2953	AMWAR	9:35 PM	1871 TR
30-1-2020	17	K.L-35-766	SAMI	9:40 PM	1872 GR
30-1-2020	18	K.L-32-H-2139	SAMI	9:45 PM	1873 ER
30-1-2020	19	K.L-57-C-6075	SAMI	9:50 PM	1874 ER
30-1-2020	20	K.L-32-J-3609	SAMI	9:55 PM	1875 ER
30-1-2020	21	K.L-35-766	SAMI	10:05 PM	1876 ER
30-1-2020	22	K.L-32-H-2139	SAMI	10:13 PM	1877 ER
30-1-2020	23	K.L-57-C-6075	SAMI	10:15 PM	1878 ER
30-1-2020	24	K.L-32-M-5636	AMWAR	10:20 PM	1879 TR
30-1-2020	25	K.L-17-P-4250	AMWAR	10:25 PM	1880 TR
30-1-2020	26	K.L-32-J-3609	SAMI	10:25 PM	1881 ER
30-1-2020	27	K.L-35-766	SAMI	10:30 PM	1882 GR
30-1-2020	28	K.L-32-H-2139	SAMI	10:35 PM	1883 GR
30-1-2020	29	K.L-57-C-6075	SAMI	10:40 PM	1884 ER
30-1-2020	30	K.L-32-J-3609	SAMI	10:45 PM	1885 ER
30-1-2020	31	K.L-63-A-1627	AMWAR	10:55 PM	1886 TR
30-1-2020	32	K.L-40-P-5209	AMWAR	11:00 PM	1887 TR
30-1-2020	33	K.L-35-766	SAMI	11:05 PM	1888 ER
30-1-2020	34	K.L-32-H-2139	SAMI	11:10 PM	1889 ER

JUL 20	NO	Vehicle NO	Time	Bill No
BAK 208	1	KL 32 D 1155 Saket	9:30	4129
BAK 208	2	KL 32 D 8785 Saket	9:35	4130
SAKET	3	KL 32 H 1257	9:40	4131
SAKET	4	KL 5 W 8616	9:45	4132
SAKET	5	KL 32 G 1254	9:50	4133
SAKET	6	KL 32 H 4126	9:55	4134
SAKET	7	KL 39 H 5869	10:00	4135
SAKET	8	KL 32 K 4209	10:20	4136
SAKET	9	KL 40 C 6143	10:30	4137
SAKET	10	KL 32 H 1257	10:35	4138
SAKET	11	KL 35 E 5692	10:56	4139
SAKET	12	KL 32 K 206	11:04	4140
SAKET	13	KL 32 G 1254	11:10	4141
SAKET	14	KL 35 E 3194	11:15	4142
SAKET	15	KL 5 W 8616	11:20	4143
SAKET	16	KL 40 J 2506	11:25	4144
ANWAR	17	KL 32 N 6278	11:30	4145
R.G	18	KL 32 G 4290	11:32	4146
SAKET	19	KL 32 B 8604	11:35	4147

41

R.C.	20	KL-32-B-9132	11:40	4148
keet	21	KL-32-H-4126	11:50	4149
keet	22	KL-41-L-2562	11:55	4150
keet	23	KL-41-H-2562	(11:00)	4151
keet	24	KL-32-K-4209	12:00	4152
keet	25	KL-32-H-1257	12:05	4153
keet	26	KL-32-D-1155	12:10	4154
keet	27	KL-40-C-6143	12:15	4155
keet	28	KL-32-D-8785	12:20	4156
keet	29	KL-32-K-206	12:25	4157
keet RC	30	KL-40-A-6016	12:30	4158
keet	31	KL-32-G-1254	12:35	4159
keet	32	KL-8-RC-5451	12:45	4160
keet	33	KL-5-W-8616	12:50	4161
keet	34	KL-35-E-5692	2:00	4162
keet	35	KL-32-C-3194	2:10	4163
keet	36	KL-40-J-2506	2:15	4164
keet	37	KL-32-B-8604	2:20	4165
keet	38	KL-32-H-1257	2:25	4166

Sakeer	39	KL-32-M-4126	2:30	4167
Sakeer	40	KL-32-1254	2:35	4168
ANWAR	41	KL-32-N-6278	2:35	4169
Sakeer	42	KL-32-K-302	2:40	4170
Sakeer	43	KL-32-K-4209	2:45	4171
Sakeer	44	KL-40-CG-143	2:50	4172
R-C	45	KL-32-G-5290	2:50	4173
Sakeer	46	KL-5-W-8616	3:5	4174
Sakeer	47	KL-35-B-5672	3:40	4175
Sakeer	48	KL-32-H-1257	5:04	4176
Sakeer	49	KL-32-K-206	5:09	4177
Sakeer	50	KL-32-B-8604	5:11	4178
Sakeer	51	KL-32-K-4209	5:15	4179
Anwar	52	KL-32-N-6278	5:45	4180
Sakeer	53	KL-5-W-8616	5:50	4181

36	KL 3000 6143	688
37	KL 3000 6143	689
38	KL 3000 6143	690
39	KL 3000 6143	691
40	KL 3000 6143	692
41	KL 3000 6143	693
42	KL 3000 6143	694
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88	KL 3000 6143	740
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92	KL 3000 6143	744
93	KL 3000 6143	745
94	KL 3000 6143	746
95	KL 3000 6143	747
96	KL 3000 6143	748
97	KL 3000 6143	749
98	KL 3000 6143	750
99	KL 3000 6143	751
100	KL 3000 6143	752

12 Golden Key Series

1	KL 301 1957	630
2	KL 301 1957	633
3	KL 306 1957	634
4	KL 306 1957	635
5	KL 306 1957	636
6	KL 306 1957	637
7	KL 306 1957	638
8	KL 306 1957	639
9	KL 306 1957	640
10	KL 306 1957	641
11	KL 306 1957	642
12	KL 306 1957	643
13	KL 306 1957	644
14	KL 306 1957	645
15	KL 306 1957	646
16	KL 306 1957	647
17	KL 306 1957	648
18	KL 306 1957	649
19	KL 306 1957	650
20	KL 306 1957	651
21	KL 306 1957	652
22	KL 306 1957	653
23	KL 306 1957	654
24	KL 306 1957	655
25	KL 306 1957	656
26	KL 306 1957	657
27	KL 306 1957	658
28	KL 306 1957	659
29	KL 306 1957	660
30	KL 306 1957	661
31	KL 306 1957	662
32	KL 306 1957	663
33	KL 306 1957	664
34	KL 306 1957	665

35	KL 57 C 6075	2.80	4057
36	KL 32 K 206	2.85	4058
37	KL 40 C 6143	2.90	4059
38	KL 46 6833	2.95	4060
39	KL 35 7661	3.00	4061
40	KL 39 P 2570	3.05	4062
41	KL 57 C 6075	3.10	4063
42	KL 32 K 4209	3.15	4064
43	KL 32 H 1257	3.20	4065
44	KL 32 K 206	3.25	4066
45	KL 46 6833	3.30	4067
46	KL 40 C 6143	3.35	4068
47	KL 35 7661	3.40	4069
48	KL 57 C 6075	3.45	4070
49	KL 39 P 2570	3.50	4071
50	KL 32 K 4209	3.55	4072
51	KL 32 H 1257	3.60	4073
52	KL 35 7661	3.65	4074
53	KL 46 6833	3.70	4075
54	KL 57 C 6075	3.75	4076
55	KL 32 K 206	3.80	4077
56	KL 40 C 6143	3.85	4078
57	KL 39 P 2570	3.90	4079
58	KL 46 6833	3.95	4080
59	KL 35 7661	4.00	4081
60	KL 32 K 4209	4.05	4082
61	KL 32 H 1257	4.10	4083
62	KL 57 C 6075	4.15	4084
63	KL 39 P 2570	4.20	4085
64	KL 32 K 206	4.25	4086
65	KL 40 C 6143	4.30	4087
66	KL 46 6833	4.35	4088
67	KL 35 7661	4.40	4089
68	KL 32 H 1257	4.45	4090

No	Vehicle No	Driver Name	Time	Remarks
1	KL 32 H 1257	...	10:15	...
2	KL 32 K 4209	...	10:20	...
3	KL 39 P 2572	...	10:25	...
4	KL 46 6833	...	10:30	...
5	KL 35 7661	...	10:35	...
6	KL 32 K 4209	...	10:40	...
7	KL 32 K 206	...	10:45	...
8	KL 40 C 6143	...	10:50	...
9	KL 57 C 6075	...	10:55	...
10	KL 46 6833	...	11:00	...
11	KL 35 7661	...	11:05	...
12	KL 39 P 2572	...	11:10	...
13	KL 32 K 4209	...	11:15	...
14	KL 32 K 206	...	11:20	...
15	KL 40 C 6143	...	11:25	...
16	KL 57 C 6075	...	11:30	...
17	KL 46 6833	...	11:35	...
18	KL 35 7661	...	11:40	...
19	KL 32 K 4209	...	11:45	...
20	KL 32 K 206	...	11:50	...
21	KL 40 C 6143	...	11:55	...
22	KL 57 C 6075	...	12:00	...
23	KL 46 6833	...	12:05	...
24	KL 35 7661	...	12:10	...
25	KL 32 K 4209	...	12:15	...
26	KL 32 K 206	...	12:20	...
27	KL 40 C 6143	...	12:25	...
28	KL 57 C 6075	...	12:30	...
29	KL 46 6833	...	12:35	...
30	KL 35 7661	...	12:40	...
31	KL 39 P 2572	...	12:45	...
32	KL 32 K 4209	...	12:50	...
33	KL 32 K 206	...	12:55	...
34	KL 40 C 6143	...	1:00	...
35	KL 57 C 6075	...	1:05	...
36	KL 46 6833	...	1:10	...
37	KL 35 7661	...	1:15	...
38	KL 39 P 2572	...	1:20	...
39	KL 32 K 4209	...	1:25	...
40	KL 32 K 206	...	1:30	...

12-20

Time	NO	N.H.	NO	Time	BRN	N.H.
PNWAR	1	KL 32	K 4209	7:50	T	4182 EC
Sakree	2	KL 10	PE 7555	7:56	1	4183 EC
Sakree	3	KL 35	F 5692	8:00	2	4184 EC
Sakree	4	KL 17	F 1427	8:10	3	4185 EC
Sakree	5	KL 32	G 4126	8:20	4	4186 EC
R.C.	6	KL 32	G 4191	9:00	①	4187 EC
Sakree	7	KL 8	RC 5451	9:50	②	4188 TP
R.C.	8	KL 40	J 597	9:55	③	4189 EC
R.C.	9	KL 39	F 8684	10:00	④	4190 EC
Sakree	10	KL 32	K 206	10:24	5	4191 EC
Sakree	11	KL 28	H 1257	10:32	6	4192 EC
Sakree	12	KL 32	D N 55	10:50	7	4193 EC
R.C.	13	KL 35	D 259	11:06	⑧	4194 EC
Sakree	14	KL 5	W 86 16	11:10	8	4195 EC
Sakree	15	KL 32	G 1254	11:15	9	4196 EC
Sakree	16	KL 32	F 4520	11:22	10	4197 EC
PNWAR	17	KL 32	W 88 28	11:32	11	4198 TP
Sakree	18	KL 10	RC 255	11:37	12	4199 EC
Sakree	19	KL 32	G 4126	11:46	13	4200 EC

69	KL 5 HC 6075	മാർച്ച്	4:25	40.6
70	KL 39 P 2572	മാർച്ച്	4:35	40.7
71	KL 32 K 206	മാർച്ച്	4:45	41.0
72	KL 40 C 6143	മാർച്ച്	4:50	40.7
73	KL 50 H 1257	മാർച്ച്	4:55	41.0
74	KL 46 6833	മാർച്ച്	5:00	40.7
75	KL 39 P 2572	മാർച്ച്	5:05	40.7
76	KL 32 H 1257	മാർച്ച്	5:20	40.7
77	KL 32 K 206	മാർച്ച്	5:25	40.7
78	KL 40 C 6143	മാർച്ച്	5:30	40.7

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Part No	V.H. No	Time	Bin No	Wt
Ansah Cans 7	20 KL 420 5499	9.05	3393	EC
Ansah Cans 7	21 KL 410 3737	9.15	3394	EC
Ansah Cans 7	22 KL 570 6075	9.30	3395	EC
Ansah Cans 7	23 KL 420 5499	9.35	3396	EC
R.C	24 KL 400 597	9.55	1 3397	EC
R.C	25 KL 39E 8684	10.15	1 3398	EC
Ansah Cans 7	26 KL 410 3737 3737	10.20	3399	EC
Ansah Cans 7	27 KL 520 5699	10.21	3400	EC
Ansah Cans 7	28 KL 570 6075	10.25	3701	EC
Saker	29 KL 40C 6143	10.30	2 3702	EC
R.C	30 KL 400 597	10.35	2 3703	EC
R.C	31 KL 45B 8155	10.41	2 3704	EC
Ansah Cans 7	32 KL 410 3737	10.55	3705	EC
R.C	33 KL 39E 8684	11.00	2 3706	EC
Ansah Cans 7	34 KL 420 5499	11.02	3707	EC
Box P.M.R	35 KL 40 1879	11.5	1 3708	EC
Ansah Cans 7	36 KL 570 6075	11.8	3709	EC
Saker	37 KL 32K 4209	11.0	3700	EC
Saker	38 KL 101E 7555	11.25	3711	EC

Wt	VH No	Time	BU No
39	AL 39 F 4420	11:25	3712
40	KL 39 F 9795	11:30 2	3713
41	KL 32 F 7768	11:35	3714
42	KL 32 J 8321	11:35	3715
43	KL 41 D 3737	11:40	3716
44	KL 17 F 1427	11:45	3717
45	KL 42 D 5499	11:50	3718
46	KL 32 D 8785	11:55 2	3719
47	KL 57 C 6075	12:00	3720
48	KL 40 C 6143	12:05 3	3721
49	KL 32 G 1254	12:10	3722
50	KL 37 D 8684	12:00 3	3723
51	KL 40 J 597	12:00 3	3724
52	KL 20 2188	12:00	3725
53	KL 32 K 206	12:05	3726
54	KL 41 D 3737	12:10	3727
55	KL 42 D 5499	12:15	3728
56	KL 32 K R 5743	12:17	3729
57	KL 57 C 6075	12:21	3730

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Part No	N.H.No	Time	Bl.No	V.H	
Sakari 77	KL 17-FH 27	2-3	3750	EC	
Sakari 78	KL 32G 1254	2-3	3751	EC	
Sakari 79	KL 32B 8604	2-5	3754	EC	
Sakari 80	KL 57C 6075	1-58	3753	EC	
Sakari 81	KL 40C 6143	2-5	5	3752	EC
R.C 82	KL 32B 4290	2-5		3758	EC
Sakari 83	KL 32K 4209	2-8		3755	EC
Sakari 84	KL 32D 8785	4-10	4	3756	EC
R.C 85	KL 40D 597	2-15	5	3757	EC
R.C 86	KL 39B 8684	2-15	5	3759	EC
Sakari 87	KL 41D 3737	2-16		3760	EC
Sakari 88	KL 42D 5499	2-20		3761	EC
Sakari 89	KL 32K 206	2-22		3762	EC
Sakari 90	KL 57C 6075	2-25		3763	EC
R.C 91	KL 32E 5743	2-30		3764	EC
Sakari 92	KL 10-HE 7555	2-35		3765	EC
Sakari 93	KL 32C 3194	2-40		3766	EC
Sakari 94	KL 32D 2188	2-44		3767	EC
Sakari 95	KL 32G 1254	2-50		3768	EC

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Part No	V.M. No	Time	Cal No	V
58 H	32 H 1257	12 18	3730	EL
59 K	32 K 4209	12 30	3732	EL
60 K	710 3737	12 38	3733	EL
61 G	32 G 1254	12 42	3734	EL
62 H	420 5479	12 43	3735	EL
63 H	10 H 7555	12 45	3736	EL
F.C. 54	32B 1250	12 45	3737	EL
F.C. 55	55 E 8684	12 50 4	3738	EL
64 H	40 C 6143	12 53 4	3739	EL
65 H	57 C 6075	12 55	3740	EL
66 H	320 8785	1 00 3	3741	EL
67 H	39 E 9795	1 00 3	3742	EL
68 H	32 K 2064	12 50	3743	EL
F.C. 71	40 J 557	12 50 4	3744	EL
F.C. 72	KL 23 D 5743	1 40	3745	EL
73 KL	410 3787	✓ 1 45	3746	EL
74 KL	42 P 5359	1 50	3747	EL
75 KL	40 18 79	1 55 2	3748	EL
76 KL	32 H 1257	1 51	3749	EL

E5-2415/16

ANNEXURE 1(A)(2)

-49-



ഫോൺ 0484-2706514

0484-2706544

മരട് മുനിസിപ്പാലിറ്റി

റൂം - 682 304, എറണാകുളം ജില്ല

From
Secretary,
Maradu Municipality.

07.02.2020

To
Chief Engineer,
Pollution Control board.

Sub : Action plan report for debris removed by prompt enterprises.

Reference : Report given by prompt enterprises on 07/02/2020

Sir,

I am here by attaching the action plan report for the debris removed by prompt enterprises from the four demolished Maradu flats. Also here by attaching the log sheet.



Your's faithfully,

Municipal Secretary
Maradu Municipality

From
Secretary
Maradu Municipality.

To
Chief Engineer
Pollution Control board

Sir,

Sub: Maradu debris Removal Report dated 6th Feb 2020.

Pre demolition we removed approximately 450 Torres loads which was all sent to our yard in Chandroor, Alapppy. From the yard it was taken to various godown sites at Pallippuram, Alapppy.

Post Demolition our work commenced on 27th January 2020

Sites	Days Worked	No of Loads Removed	Vehicle type	No of Vehicles Alotted
Alpha Serene Towers	3	303	Eicher	20
H2O Holy Faith	4	162	Torres	15
Jain Coral Cove	4	128	Torres	15
Golden Kayaloram	2	158	Eicher	15

Total Loads Removed
Eicher: 461
Torres: 290

The loads are taken to the following sites;
Varappuzha site: 150 Torres
Anachal site: 125 Torres
RM and Chundamala Crusher: 15 Torres
Pallippuram KSIDC industrial park: 461 Eichers

All vehicle drivers are given strict instruction to cover the vehicles with canvas and an additional staff is employed to help the drivers cover the debris and ensure it is done.
The debris is watered before the commencement of work each day.
The roads adjacent to the sites are watered to curb the dust pollution as needed while we operates a sites debris removal.

Achyuth Joseph
Prompt Enterprises
9995980233

From

-51-

07.02.2020

From
Secretary
Maradu Municipality.

To
Chief Engineer
Pollution Control board

Sir

Sub:

Maradu Action Plan

Maradu municipality expects a total 3000 Torres loads from the four demolition sites of Maradu

Out of which we have removed 450 Torres pre demolition of the flat.

A total of 290 Torres and 461 Eichers loads have been removed post demolition till 6th of February 2020.

Considering 1 Torres load is 4 Eicher trucks(Approximation).

Prompt enterprises are yet to remove 2150 Torres loads from the four sites.

Considering that the demolition contractor will exit by the 20th of March.

After segregation prompt enterprises are getting approximately 15 loads per site every 3 to 4 days.

Prompt will take 60 loads per day from all the four sites.

Considering the above approximation they will get a total 11 working days before the exit of the demolition contractor such as edifice engineering and Vijay steels.

By the exit of the demolition contractor by 20th of March, another 650 loads will be removed from the sites. (60 loads per day for 11 days working)

The remaining 1500 Loads will be removed by us in 25 days from the date of exit of the demolition contractor. (Considering 60 loads be removed in 25 days).

The demolition contractor can finish the work by 20th March 2020 and the debris removal will be completed by the latest of 15th April 2020 by Prompt Enterprises.



Secretary.
Maradu Municipality.

ANNEXURE 1(A)3

Office of the Municipal Secretary
Maradu, Ernakulam
Pin - 682 304



Ph. 0484-2706544 (O)
0484-2706514 (D)
E-mail secretarymaradu@gmail.com

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10-02-2020

E-5-2415/2016

From.

The Secretary
Maradu Municipality

TO

The Chief Engineer, \\
Pollution Control Board Ernakulam

Sir.

Sub: - Maradu Municipality-Suit Section-Demolition of Maradu Flats-
Removal of debris- Implementation of The Honourable NGT
order-regarding

Ref: - Order of the Honourable NGT dated 22-01-2020 in OA 12/2020

With reference to the above subject, I hereby submit the action taken report of Maradu Municipality regarding the removal of debris of Maradu Flat demolition by Vijaya Steels. The letters submitted by the are attached herewith.

Sl.No	Date	Quantity	Vehicle.No	Storage/Re-cycling
1	05-02-2020	14,360 Kg	KL 08 K 1940	HadHad Premium Pvt Ltd, Aluva
2	05-02-2020	13,715 Kg	KL 11 E 2916	Periyar Steel Pvt Ltd, Aluva
3	06-02-2020	14,670 Kg	KL 09 N 9311	Periyar Steel Pvt Ltd, Aluva
4	07-02-2020	11,460 Kg	KL 11 E 2916	HadHad Premium Pvt Ltd, Aluva
5	07-02-2020	10,835 Kg	KL 11 E 7313	Periyar Steel Pvt Ltd, Aluva
6	08-02-2020	12,645 Kg	KL 09 AB 99	HadHad Premium Pvt Ltd, Aluva
		TOTAL	77,685 Kg	

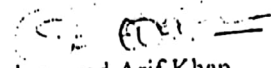
Scanned by CamScanner

Total Loads Removed

77.685 Kg

The loads are taken to the above cited places for storage and Recycling
All vehicle drivers are given strict instruction to cover the vehicles with canvas
and an additional staff is employed to help the drivers cover the debris and ensure
it is done. Monitoring and inspection are done to comply the order of the
Honourable NGT in OA 12/20 dated 22-01-2020. Kindly Verify the documents
submitted and if any correction or clarification needed intimate this office in
writing.

Yours faithfully


M.Mohammed Arif Khan

Secretary, Maradu Municipality

- Copy: - (1) The Collector, Ernakulam
(2) The Sub Collector, Fort Kochi



Enclosures: - Relevant documents Submitted by Vijaya Steels

VIJAY STEELS

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CONTRACTORS & MERCHANTS

No. 200-A, Madhavaram High Road, Madhavaram, Chennai-600 060.
Call : 9444025399, 9884925399
Fax : 91-44-2395 7435
E-mail : vijaysteels@ymail.com

10/02/2020

To
The Chief Environmental Engineer,
Kerala State Pollution Control Board,
Regional Office, Gandhi Nagar,
Ernakulam - 682 020

Sub: Demolition Process of Alfa Flat at Maradu Municipality

Sir,

With referance to the above, we are demolished
the building Concreats and remove them M.S. Steel Scrap
from the Alfa building at Maradu Municipality and Send
to the Haldhad Premium Steel Pvt Ltd. Aluva + Pesiya Steel
Pvt Ltd, Aluva Scrap furnuse to recycling Steel Materials,
kindly for your information.

Thanking You.



For VIJAY STEEL
Siddiqui
Authorized Signatory

Regd. Office : No.32/304, T.H.Road, New Washermenpet, Chennai - 600 081.

Scanned by CamScanner

Vijay Steels

ALFA BUILDING :-

10/02/2020

S/No	Date	Quantity	Vehicle NO	Storage/Recycling
1	5/2/2020	14,360 kg	KL 08 K 1740	Hadhad Premium Pvt Ltd Aluva
2	5/2/2020	13,715 kg	KL 11 E 2916	Periyar Steel Pvt Ltd Aluva
3	6/2/2020	14,670 kg	KL 09 N 9311	Periyar Steel Pvt Ltd Aluva
4	7/2/2020	11,460 kg	KL 11 E 2916	Hadhad Premium Pvt Ltd Aluva
5	7/2/2020	10,835 kg	KL 11 E 7313	Periyar Steel Pvt Ltd Aluva
6	8/2/2020	12,645 kg	KL 09 AB 99	Hadhad Premium Pvt Ltd Aluva
		Total		
				<u>77,685 kg</u>

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Office of the Municipal Secretary
Maradu, Ernakulam
Ph: 682 304



Ph: 0484-2706544 (O)
0484-2706514 (D)
E-mail: secretarymaradu@gmail.com

10-02-2020

MS-2415/2016

From.

The Secretary
Maradu Municipality

TO

The Chief Engineer
Pollution Control Board Ernakulam

Sir,

Sub: - Maradu Municipality-Suit Section-Demolition of Maradu Flats-
Removal of debris- Implementation of The Honourable NGT
order-regarding

Ref: - Order of the Honourable NGT dated 22-01-2020 in OA 12/2020

With reference to the above subject, I hereby submit the action taken report of Maradu Municipality regarding the removal of debris of Maradu Flat demolition by Edifice Engineering The letters submitted by the are attached herewith.

JAIN HOUSING

Sl.No	Date	Quantity	Vehicle.No	Storage/Re-cycling
1	18-01-2020	9,395 Kg	KL 11 E 2916	HadHad Premium Pvt Ltd, Aluva
2	21-01-2020	13,555 Kg	KL 10 AB 6129	Periyar Steel Pvt Ltd, Aluva
3	24-01-2020	16,965 Kg	TN 28 AS 3308	HadHad Premium Pvt Ltd
4	28-01-2020	12,770 Kg	KL 11 E 7313	HadHad Premium Pvt Ltd
5	30-01-2020	10,415 Kg	KL 17 A 4360	Periyar Steel Pvt Ltd, Aluva

6 31-01- 13,890 Kg KL 07 BR 4592
2020
TOTAL 76,990 Kg

52-
Periyar Steel Pvt Ltd
Aluva

Total Loads Removed

76,990 Kg

HOLY FAITH BUILDERS PVT LTD

Sl.No	Date	Quantity	Vehicle.No	Storage/Re-cycling
1	17-01-2020	12,125 Kg	KL 31-7804	Periyar Steel Pvt Ltd, Aluva
2	21-01-2020	13,830 Kg	KL 35 C-6577	HadHad Premium Pvt Ltd
3	22-01-2020	12,940 Kg	KL 07 S-5364	HadHad Premium Pvt Ltd
4	24-01-2020	11,605 Kg	KL 11 E-2916	HadHad Premium Pvt Ltd
5	30-01-2020	13,715 Kg	KL 11 E-2916	Periyar Steel Pvt Ltd, Aluva
6	01-02-2020	10,075 Kg	KL 13 B-727	Periyar Steel Pvt Ltd, Aluva
		TOTAL 74,340 Kg		

Total Loads Removed

74,340 Kg

GOLDEN KAYALORAM

Sl.No	Date	Quantity	Vehicle.No	Storage/Re-cycling
1	27-01-2020	8,300 Kg	KL 31-7804	Periyar Steel Pvt Ltd, Aluva
2	28-01-2020	8,535 Kg	KL 35 C-6577	HadHad Premium Pvt Ltd
3	TOTAL	16,835 Kg		

Total Loads Removed

74,340 Kg

Net total of debris removed from all three sites = 1,68,165 Kg

Office of the Municipal Secretary
Maradu, Ernakulam
Pin. 682 304



Ph 0484-2706544 (O)
0484-2706514(D)
E-mail secretarymaradu@gmail.com

The loads are taken to the above cited places for storage and Recycling. All vehicle drivers are given strict instruction to cover the vehicles with canvas and an additional staff is employed to help the drivers cover the debris and ensure it is done. Monitoring and inspection are done to comply the order of the Honourable NGT in OA 12/20 dated 22-01-2020. Kindly Verify the documents submitted and if any correction or clarification needed intimate this office in writing.

Yours faithfully

M. Mohammed Arif Khan

Secretary, Maradu Municipality

Copy: - (1) The Collector, Ernakulam
(2) The Sub Collector, Fort Kochi

Enclosures: - Relevant documents Submitted by Edifice Engineering

6	31-01-2020	13,890 Kg	KL 07 BR 459	Periyar Steel Pvt Ltd, Aluva.
TOTAL		76,990 Kg		

Total Loads Removed
76,990 Kg
HOLY FAITH BUILDERS PVT LTD

Sl.No	Date	Quantity	Vehicle.No	Storage/Re-cycling
1	17-01-2020	12,125 Kg	KL 31-7804	Periyar Steel Pvt Ltd, Aluva
2	21-01-2020	13,830 Kg	KL 35 C-6577	HadHad Premium Pvt Ltd
3	22-01-2020	12,940 Kg	KL 07 S-5364	HadHad Premium Pvt Ltd
4	24-01-2020	11,605 Kg	KL 11 E-2916	HadHad Premium Pvt Ltd
5	30-01-2020	13,715 Kg	KL 11 E-2916	Periyar Steel Pvt Ltd, Aluva
6	01-02-2020	10,075 Kg	KL 13 B-727	Periyar Steel Pvt Ltd, Aluva
TOTAL		74,340 Kg		

Total Loads Removed
74,340 Kg
GOLDEN KAYALORAM

Sl.No	Date	Quantity	Vehicle.No	Storage/Re-cycling
1	27-01-2020	8,300 Kg	KL 31-7804	Periyar Steel Pvt Ltd, Aluva
2	28-01-2020	8,535 Kg	KL 35 C-6577	HadHad Premium Pvt Ltd
3	TOTAL	16,835 Kg		

Total Loads Removed
74,340 Kg

Net total of debris removed from all three sites = 1,68,165 Kg

Jain Building

Edifice Engineering

S.No	Date	Quantity	Vehicle no	Storage / Recycle
1	18/01/2020	9395 kg	KL 11E 2916	Hadhad Premium Put L Aluva.
2	21/01/2020	13,555 kg	KL 10 AB 6129	Periyar steel Put Lt Aluva.
3	24/01/2020	16,965 kg	TN 28 AS 508	Hadhad Premium Put Lt Aluva.
4	25/01/2020	12,770 kg	KL 11E 7313	Hadhad Premium Put L Aluva.
5	30/1/2020	10,415 kg	KL 17 A 4360	Periyar steel Put Lt Aluva.
6	31/1/2020	13,890 kg	KL 07 BR 4592	Periyar steel Put Lt Aluva.

Total :- 76,990 kg.

Total quantity for three flats } = 168,165 kg.

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Edifica Engineering

H₂O Holy Faith

S.No	Date	Quantity	Vehicle NO.	Storage/Recycling
1	17/01/2020	12,125 kg	KL 31 7804	Periyar Steel Pvt Ltd Aluva.
2	21/01/2020	13,830 kg	KL 35 C 6577	Hadhad Premium Pvt Ltd Aluva.
3	22/01/2020	12,940 kg	KL 07 S 3357	Hadhad Premium Pvt Ltd Aluva.
4	24/01/2020	11,605 kg	KL 11 E 2916	Hadhad Premium Pvt Ltd Aluva.
5	30/01/2020	13,765 kg	KL 11 E 2916	Periyar Steel Pvt Ltd Aluva.
6	1/2/2020	10,075 kg	KL 13 B 727	Periyar Steel Pvt Ltd Aluva.

Total :- 74,340 kg

Groden Building

S.No	Date	Quantity	Vehicle NO	Storage/Recycling
1	27/1/2020	8300 kg	TN 37 DN 17 29	Periyar Steel Pvt Ltd Aluva.
2	28/1/2020	8535 kg	KL 17 C 8128	Hadhad Premium Pvt Ltd Aluva.
Total		<u>16,835 kg</u>		

Office of the Municipal Secretary
Maradu, Ernakulam
Pin - 682 304



Ph : 0484-2706544 (O)
0484-2706514(D)
E-mail : secretarymaradu@gmail.com

E5-2415/2016

10-02-2020

From,

The Secretary
Maradu Municipality

TO

The Chief Engineer,
Pollution Control Board Ernakulam

Sir,

Sub: - Maradu Municipality-Suit Section-Demolition of Maradu Flats-
Removal of debris- Implementation of The Honourable NGT
order-regarding

Ref: - Order of the Honourable NGT dated 22-01-2020 in OA 12/2020

With reference to the above subject, I hereby submit the action taken
report of Maradu Municipality regarding the removal of debris of Maradu Flat
demolition

Pre demolition wastes were removed approximately 450 Torres (112500 tonnes)
loads which was all sent to the yard of Agency in Chandroor, Alappuzha. From
the yard it was taken to various godown sites at Pallippuram, Alappuzha

Sites	Days Worked	No of Loads Removed	Vehicle type	No of Vehicles Alotted
Alpha Seren Towers	6	600 (3750 tonnes)	Eicher	40
H2O Holy Faith	3	100 (2500 tonnes)	Torres	15
Jain Coral Cove	4	100 (2500 tonnes)	Torres	15
Golden Kayaloram	7	400 (2500 tonnes)	Eicher	15

The Post Demolition work commenced on 27th January 2020

63

Sites	Days Worked	No of Loads Removed	Vehicle type	No of Vehicles Alotted
Alpha Seren Towers	3	303 (1894 tonnes)	Eicher	20
H2O Holy Faith	4	162 (4050 tonnes)	Torres	15
Jain Coral Cove	4	128 (3200 tonnes)	Torres	15
Golden Kayaloram	2	158 (988 tonnes)	Eicher	15

Total Loads Removed

Eicher: 461 (11525 tonnes)

Torres: 290 (2882 tonnes)

The loads are taken to the following sites:

Varappuzha site: 150 Torres (3750 tonnes)

Anachal site: 125 Torres (3125 tonnes)

RM and Chundamala Crusher: 15 Torres (375 tonnes)

Pallippuram KSIDC industrial park: 461 Eichers (11525 tonnes)

All vehicle drivers are given strict instruction to cover the vehicles with canvas and an additional staff is employed to help the drivers cover the debris and ensure it is done. The debris is watered before the commencement of work each day. The roads adjacent to the sites are watered to curb the dust pollution. Strict monitoring and inspection are done to comply the order of the Honourable NGT in OA 12/20 dated 22-01-2020. All documents submitted by the Agency appointed for the removal of the debris are attached herewith. Kindly Verify the same and if any correction or clarification needed intimate this office in-writing.



Yours faithfully

M.Mohammed Arif Khan

Secretary, Maradu Municipality

Copy: - (1) The Collector, Ernakulam

(2) The Sub Collector, Fort Kochi

Enclosures: - Relevant documents Submitted by Prompt Agencies

64-

CHUNDAMALA GRANITES
PONJASSERY, WEST VENGOLA
PERUMBAVOOR

70

Date 11/01/2020

The Proprietor
Kicapt Enterprises
Near Nuals
MAD P.O.
Alno 883563

Sub- *[Handwritten text in Malayalam]*

with

[Large block of handwritten text in Malayalam]

and

[Handwritten text in Malayalam]

65-



OCEAN GEMS EXPORTS INDIA PRIVATE LIMITED

Office: 101/102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000

THE PROPRIETOR,
PROMPT ENTERPRISES
NEAR NIVALS NAD P.O.
ALUVA - 688643

21 August 2021

Handwritten Malayalam text, likely a letter or invoice, containing details of a transaction or agreement. The text is dense and covers most of the page's content area.

K. B. ASHRAF
DIRECTOR

Handwritten signature of K. B. Ashraf
K. B. ASHRAF
DIRECTOR

FORM 12 C
(See Rule 3)



GOVERNMENT OF KERALA
KARUMALLOOR VILLAGE OFFICE
POSSESSION CERTIFICATE

No. 44121078

Date: 07/11/2019

Name of Person to whom certificate is issued	SHIHABUDEEN
Name of Father	K M HYDROSE
Address	ASARIPARAMNBIL SHIHAB MANZIL, 242, WELIYATHUNADU
Post Office with PIN Code	WEST VELIYATHUNADU, 683511
District	Eranakulam

Certified that land shown in the schedule below are in possession and enjoyment of the person

Taluk / Village	Old Survey No	Re-Survey Block	ReSurvey No	Extnd In Ha	Thandapper	Class of Land
Paravur/ Karumalloor	158/3-5			0.1639	30707	dry

Certificate Issued Date.	07/11/2019
Designation of the Issuing officer	VILLAGE OFFICER
Purpose for which the certificate is issued for	FOR KARUMALLOOR GRAMA PANCHAYATH

This certificate is issued based on the details given in the application, local enquiry, facts and records produced

Security Code : 37ZUH

Signature valid

Digitally signed by G RAJEEV
Date: 2019.11.07 12:57:04 IST

NOTE

- 1 This digitally signed document is legally valid as per the Information Technology (IT) Act, 2000
- 2 Authenticity of this document can be verified from <http://edistrict.kerala.gov.in/> and submitting the Certificate Number and security code. Alternatively, please call the numbers 155300(from ISNL landline), 0471155300(from ISNL mobile).



കേരള സർക്കാർ
രസീത്

68-

ചിത്രം : എറണാകുളം
താലൂക്ക് : പനമ്പിള്ളി

KL07030612388/2019
വിവരങ്ങൾ : കൊടുവള്ളി

തളപ്പേർ നമ്പർ 53196 അനുസരിച്ച് കരം ഒടുക്കിയതിന് രസീത്

ഇനം	പ്രദേശം	ഇടം	കാലയളവ്	വിവരങ്ങൾ
1) വാങ്ങിയവയുടെ തുക	കൊടുവള്ളി	185	2019-2020	വാങ്ങിയവയുടെ തുക : 53196 1) സർക്കാർ ഭരണ, മേയർ വർഗ്ഗീയ ഭരണ, അറ്റകുറ്റപ്പണി, കരാറുകാരന്മാർ വെസ്റ്റ് പി. കരാറുകാരന്മാർ 682030 സർവ്വേ നമ്പർ വിവരങ്ങൾ. തുക 1) 1404/2-5-15-3, 15 ആർ .58 സ്റ്റേജ്, പുരയിടം അല്ലെങ്കിൽ 15 ആർ .58 സ്റ്റേജ്.
2) തുക	കൊടുവള്ളി	185	2019-2020	1) സർക്കാർ ഭരണ, മേയർ വർഗ്ഗീയ ഭരണ, അറ്റകുറ്റപ്പണി, കരാറുകാരന്മാർ വെസ്റ്റ് പി. കരാറുകാരന്മാർ 682030 സർവ്വേ നമ്പർ 1) 1404/2-5-15-3
ആകെ തുക			₹170	

കരം വിവരങ്ങൾ തുക ₹170 (നൂറ്റി പത്തൊമ്പത് രൂപ) 2019 ഏപ്രിൽ മാസം 17 തീയതിയോടെ ഇവയെ പണം സ്വീകരിച്ച് വിവര
കരാറുകാരന്മാർക്ക് കൈമാറ്റം ചെയ്യപ്പെടുന്നു.

സഹായക: കൊടുവള്ളി
തീയതി: 17/07/2019



Singj P K
വിവരങ്ങൾ : കൊടുവള്ളി

ഈ രസീത് സർക്കാർ വെബ്സൈറ്റ് സെറ്റ് ചെയ്ത ശേഷം മാത്രമേ ഉപയോഗിക്കാവൂ. കരാറുകാരന്മാർക്ക് കരം വിവരങ്ങൾ
സർവ്വേ നമ്പർ വിവരങ്ങൾ സെറ്റ് ചെയ്ത ശേഷം www.revenue.kerala.gov.in സൈറ്റ് വെബ്സൈറ്റ് സെറ്റ് ചെയ്ത ശേഷം മാത്രമേ ഉപയോഗിക്കാവൂ.

1) കരാറുകാരന്മാർക്ക് കരം വിവരങ്ങൾ സെറ്റ് ചെയ്ത ശേഷം മാത്രമേ ഉപയോഗിക്കാവൂ.

-69-

KERALA PANCHAYAT BUILDING RULES 2019
APPENDIX D2
 [See rule 6(17)&9(4)]
SITE APPROVAL AND BUILDING PERMIT
KARUMALLOOR GRAMA PANCHAYAT

No. A2/13395/19

Dated: 03/01/2020

Ref:- Application dated 11/11/2019 from
 Sri./Smt. SHIHABUDHEEN, ASHARIPARAMBIL, SHIHABMANZIL, VELIYATHUNADU
 Site approval and permission is granted for extension to be GROUP H STORAGE BUILDING
 Building the (specify the construction). In Survey/ No 156/3-5 Village Karumallur, Taluk
 North Parur, District Ernakulam for a STORAGE Building (specify the occupancy) purpose
 subject to the conditions stated below:

(1) Adequate safety measures shall be ensured for protection against damage to health, life, buildings and property of the workers and inhabitants around, during and after building construction. The owner and the developer shall be solely responsible for any such damages.

(2) Appendix L - Fire Self declaration form attached

(a) Set backs (m) (Provided)

Building 1 Front 18.91 M Rear Side 3 M Side - 1 3.09 M Side
 2 2.09 M


(b) Plot Area (sq m) 16.39 ARE

(c) FSI: 0.54 Coverage :53.88%

(d) Details of proposed building

Floors	Building no. 1		
	Occupancy Group A1 Residential		
	Height of the building 9.20 m		
	Use	Built-up area (Sq.m)	Area provided for parking inside the building (Sq.m)
Ground floor	STORAGE (GROUP H)	883.05M2	60(5 NOS)
Total		883.05M2	

(Seal)


 Signature and name of Secretary
V.P. UNNIKRISHNAN
 SECRETARY
 KARUMALLOOR GRAMA PANCHAYAT



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കേരള സർക്കാർ രസീത്

എറണാകുളം
വില്ലേജ്

KL07030606358/2019
വില്ലേജ്: കൊടുവള്ളി

തണ്ടപ്പേർ.നമ്പർ 53219 അനുസരിച്ച് കരം ഒടുക്കിയതിന് രസീത്

ഇനം	ഉപ ഇനം	ഇക	കാലയളവ്	വിശദാംശങ്ങൾ
സ്ഥാനഭൂമി	അർദ്ധം	110	2019-2020	ബ്ലോക്ക്:1. തണ്ടപ്പേർ നം:53219 1)രിപരജാസഫ്, സുധീഷ് ജോസ് ഭാര്യ, അച്ചാരപറമ്പിൽ, കാക്കനാട് വെസ്റ്റ് പിഒ, കാക്കനാട് കര682030 സർവ്വേ നം, വിസ്തീർണ്ണം. തരം 1)394/9-4, 2 ആർ .27 സ്ക്വ.മീ. പുരയിടം ആകെ വിസ്തീർണ്ണം:2 ആർ .27 സ്ക്വ.മീ
ശുപി	അർദ്ധം	40	2019-2020	ബ്ലോക്ക്:1. തണ്ടപ്പേർ നം:53219 1)രിപരജാസഫ്, സുധീഷ് ജോസ് ഭാര്യ, അച്ചാരപറമ്പിൽ, കാക്കനാട് വെസ്റ്റ് പിഒ, കാക്കനാട് കര682030 സർവ്വേ നം 1)394/9-4
		ആകെ ഇക	150	

ഈ പ്രകാരം ₹50(അൻപത് രൂപ) 2019 ഏപ്രിൽ മാസം 16 നിയതിയായ ഇനം നിരസം സ്വീകരിച്ച് വില്ലേജ് കണക്ക് ചുമത്തിയിരിക്കുന്നു.

മാൾ : റിപരജാസഫ്, അച്ചാരപറമ്പിൽ

കൊടുവള്ളി
16/04/2019



Divyamol V B .

സ്പെഷ്യൽ വില്ലേജ് ഓഫീസർ/
വില്ലേജ് അസിസ്റ്റന്റ്

റവന്യൂ വകുപ്പിന്റെ ഇന്റർനെറ്റ് സെവിട്രാസം ഉപയോഗിച്ച് ഓരോ അച്ചാരാക്കി ലഭ്യമാക്കുന്നതിനായി വില്ലേജ് ഓഫീസറുടെ ഓപ്പറേഷൻ ഓഫീസ് നമ്പർ 1081 സെവിട്രാസം സൈറ്റിലെ അധികാരികളെ റവന്യൂ വകുപ്പിന്റെ www.revenue.kerala.gov.in എന്ന വെബ്സൈറ്റിൽ പരിശോധിക്കാവുന്നതാണ്.

സർക്കാർ ചെമ്പൽ സെവിട്രാസം സൈറ്റിലെ അധികാരികളെ ഉപയോഗിക്കാവുന്നതാണ്.

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COCHIN POLYMERS PVT. LTD.

31/105 A, JASEELA COMPLEX, KOONAMTHAL, KOCHI - 682024, Phone: 0484 - 2557007, 8007357, 4014347. E-mail: mechatanks@airtelmail.in

16 ജനുവരി 2020

THE PROPRIETOR,
PROMPT ENTERPRISES,
NEAR NUALS, NAD.P.O.,
ALUVA-683563

സർ,

താങ്കളുടെ കമ്പനിയുടെ കൈവശത്തിലുള്ള മരട്സ്റ്റാറ്റ് പോളിമർസിൽനിന്നു കോൺക്രീറ്റ് അംഗീകൃതങ്ങൾ (കമ്പിയോ, ഇഷ്ടികയോ, ചെളിയോ ഇല്ലാതെ ബ്രെക്ക് ചെയ്തു ലോഡ് ചെയ്തു തരുന്നത്) ഒരു മുപ്പതു ഓറസ് ലോഡ് ഞങ്ങളുടെ ചേർത്തല പള്ളിപ്പുറത്തെ കെ സി ഐ ഡി സി ഇൻഡസ്ട്രിയൽ എസ്റ്റേറ്റിൽ, 29/01/2016 ലെ ലൈസൻസ് എഗ്രിമെന്റ് പ്രകാരം ഞങ്ങളുടെ കൈവശമുള്ള ഭൂമിയിലെ വാട്ടർ ടാങ്ക് നിർമ്മാണ ഫാക്ടറിയിലെ ഉൽപ്പന്നങ്ങൾ സൂക്ഷിക്കുന്ന ഫൗണ്ടേഷൻ ലെവൽ ചെയ്യുന്നതിന് നൽകണമെന്ന് അപേക്ഷിക്കുന്നു.

കൊച്ചിൻ പോളിമേഴ്സ് പ്രൈവറ്റ് ലിമിറ്റഡിനുവേണ്ടി

എ.എം.അബ്ദുൾ സലാം
ഡയറക്ടർ



MONITORING DATA AND FINDINGS

Data on sound and ambient air monitoring results

SL NO	DATE	STATION	PARAMETER				
			SOUND (dB) / DISTANCE (m)	PM10 (µg/m³)		PM2.5 (µg/m³)	
				ACTUAL	STD	ACTUAL	STD
1	1/21/2020	JAIN CORAL COVE	68.3dB/30m 55.9dB/120m	41	100	139	60
		HOLY FAITH	67.7dB/10m 79.9 dB/3m	60	100	51	60
2	1/22/2020	HOLY FAITH	59.9 dB/160m	40	100	106	60
		ALFA SERENE	57.8 dB/120m 64 dB/73m	89	100	64	60
3	1/23/2020	GOLDEN KAYALORAM	65.8dB/64m 63.4dB/76m	54	100	120	60
4	1/24/2020	ALFA SERENE	61.8dB/85m 57.3dB/160m	100	100	208	60
		GOLDEN KAYALORAM	61.5dB/73m 57.7dB/165m	91	100	222	60
5	1/25/2020	JAIN CORAL COVE	68.5dB/25m 56.5dB/150m	38	100	111	60
6	05/02/2020	ALFA SERENE		35	100	65	60
7	06/02/2020	GOLDEN KAYALORAM		48	100	34	60

(Standard Sound Level : 55 dB(A) Leq at 1m outside the boundary)

A) Air & Sound

From the monitoring data , following observations are made:

1. Alfa Serene

Sound level found to be exceeding the standards prescribed for the residential zone even at 120m from the boundary of the site. PM10 obtained was just within ambient air quality standards at a distance of 160m from the site. PM2.5 is exceeding the ambient air quality standards at 160m.

2. Holy faith, H2O

Sound level found to be exceeding the standards prescribed for the residential zone even at 160m from the boundary of the site. PM10 obtained was within

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ambient air quality standards at a distance of 80m from the site. PM 2.5 is exceeding the ambient air quality standards at 80m.

3. Jain Coral Cove

Sound level found to be exceeding the standards prescribed for the residential zone even at 150m from the boundary of the site. PM10 obtained was within ambient air quality standards at a distance of 85m from the site. PM 2.5 is exceeding the ambient air quality standards at 85m.

4. Golden Kayaloram

Sound level found to be exceeding the standards prescribed for the residential zone even at 165m from the boundary of the site. PM10 obtained was within ambient air quality standards at a distance of 85 m from the site. PM 2.5 is exceeding the ambient air quality standards at 85m.

B) Water Quality

From the analysis reports of the water samples collected prior to and the post demolition activities, not much variation found in the water quality. However, water quality will be monitored periodically up to the complete removal of debris from the sites.



MARADU MUNICIPALITY
KUNDANNOOR, MARADU, ERNAKULAM

Email: secretarymaradu@gmail.com

Website: www.maradu.lsgkerala.gov.in

CALENDAR OF EVENTS RELATED TO DEMOLITION OF FLATS
IN MARADU MUNICIPALITY

SL.NO	ACTIVITY	DATE	AGENCY
1	Order of the Honourable Supreme Court on SLP 4227-4228/2016	27-11-2018	Constituting A Three-Member Committee
2	GO (Rt) No.3236/2018/lsgd	24-12-2018	Constituting a technical team to assist the
3	First Meeting of the Three-Member Committee	28-01-2019	Meeting conducted by The Additional Chief Secretary
4	Order of the Honourable Supreme Court on SLP 4227-4228/2016	08-05-2019	Order to demolish the 5 Flats of Maradu Municipality
5	Meeting at the Chamber of Hon: LSGD Minister	01-06-2019	To discuss about the implementation of The Hon>Supreme Court Order dated 08-05-2019
6	Visit of Professors from IIT Madras	03-07-2019	Study of Environment Impact
7	Order of the Honourable Supreme Court on SLP 4227-4228/2016.	06-09-2019	To comply the order dated 08-05-2019 within 20-09-2019
8	Inviting Tenders for Expression of Interest	09-09-2019	Pre-demolition process
9	Letter to IIT for technical Support	09-09-2019	For technical assistance
10	Letter to the Inhabitants of the flats to evacuate	10-09-2019	Evacuation process
11	All party Meeting at Chief Ministers Conference Hall	17-09-2019	Demolition Process
12	Letter to The University Engineer, CUSAT	19-09-2019	Rendering technical assistance
13	Letter to The Director, IIT, Chennai	19-09-2019	Rendering technical assistance
14	Letter to The Director, NIT	19-09-2019	Rendering technical assistance
15	Appointment of Sri.Snehil Kumar Singh IAS	24-09-2019	Additional charge of Secretary, Maradu
16	Appointing of Engineers for assisting Maradu Municipality for the demolition process	25-09-2019	GO (Rt) 2074/2019/LSGD
17	Appointing Mr.M.Mohammed Arif Khan	28-09-2019	Additional Charge of Secretary Maradu Municipality

75-

18	Meeting of Revenue Officials related to evacuation	29-09-2019	Evacuation process
19	Meeting of Technical Committee	05-10-2019	Demolition Process
20	Meeting of Technical Committee	11-10-2019	Demolition Process
21	Selection Notice to Vijaya Steels for demolishing The 2 towers of Alfa Ventures	15-10-2019	Demolition Process
22	Selection Notice to Edifice Engineering for demolishing Jain Coral Cove, Holy faith and Kayaloram Flats	15-10-2019	Demolition Process
23	Agreement with the demolition companies	23-10-2019	Demolition Process
24	Work Order and Site hand over order given to the demolition companies	23-10-2019	Demolition Process
25	Meeting of Technical Committee	04-11-2019	Demolition Process
26	Meeting of Technical Committee	08-11-2019	Demolition Process
27	Meeting of Technical Committee	15-11-2019	For the selection of Agency for debris removal
28	Selection of Debris removal Agency	04-12-2020	Debris removal
29	Agreement executed for debris removal	13-12-2020	Prompt Agency
30	Work Order given to Prompt Enterprises	13-12-2020	Waste removal
31	Meeting of Technical Committee	03-01-2020	Demolition Process
32	Meeting of Technical Committee	10-01-2020	Demolition Process
33	Demolition of Alfa Ventures and Holy faith Flats	11-01-2020	Demolition
34	Demolition of Jain Housing and Kayaloram Flats	12-01-2020	Demolition
35	Post Demolition Work Started by Prompt	27-01-2020	Debris Removal

M.MOHAMMED ARIF KHAN
SECRETARY, MARADU MUNICIPALITY



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**ACTION PLAN FOR REMOVAL OF DEMOLITION
WASTES OF FLATS IN MARADU MUNICIPALITY,
ERNAKULAM**

As per the orders of the Hon'ble NGT Southern Zone, in CA 12 of 2020(SZ), a joint Committee consisting of the Secretary, Maradu Municipality; Kerala State Pollution Control Board, District Collector, Ernakulam and Sub Collector- Kochi was appointed to inspect the area of the demolished high rises in Maradu Municipality and to prepare an action plan for remediation of the menace that has caused on account of deposit of the demolition waste in that area and also the manner of execution within a shorter timeline.

It was also ordered to suggest/ recommend necessary pollution control mechanisms to arrest the pollution caused on account of noise and dust and to remove the demolition waste that has fallen into the nearby water body and to submit a factual and action taken report in this regard within a period of one month.

The Hon'ble Tribunal also ordered that this must be done under the supervision of the State Level Monitoring Committee (SLMC, Kerala) appointed by this Tribunal in O.A. 606/2018.

The monitoring committee was directed to submit periodical reports about the progress of the work to the Tribunal independently after evaluating the steps taken by the officials responsible for compliance with the Rules.

In accordance with the Order a committee of the District Collector- Ernakulam, the Sub Collector - Kochi, The Chief Environmental Engineer - Kerala State Pollution Control Board - Regional Office - Ernakulam, the Secretary - Maradu Municipality was constituted vide order No. PCB/HO/EE4/NGT/O.A.12/2020(37) dated 29/01/2020.

The start up meeting of the aforesaid committee was held on 03.02.2020 which was chaired by Justice A.V. Ramakrishna Pillai, Chairman, SLMC, Kerala. The Member Secretary of the SLMC was also present in the meeting. The Committee reviewed the decisions of the SLMC meeting held on 24.01.2020 regarding the pollution control measures to be followed during segregation at site and transportation of debris to the crusher/ recycling plant. The committee visited all the 4 demolition sites on the same day and assessed the way of segregation and verified the pollution mitigation measures at the site. The following action plan is drawn up on the basis of the meeting and the site visits conducted by the committee.

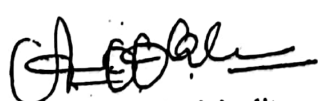
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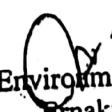
Sl. No	Activity	Implementing agency	Time line for implementation
1	Submission of demolition waste management plan and get it approved by the Secretary, Maradu Municipality	Service Provider	Immediate
2	Submission of approved management plan to the District Collector, Ernakulam, Sub Collector, Kochi, Kerala State Pollution Control Board	Secretary, Maradu Municipality	Immediate
3	Adequate covering using metal barrier of 35 feet height along all demolition sites	M/s Vijay Steels	Immediate
4	Adequate water sprinkling for dust suppression	M/s Vijay Steels	Immediate
5	Ensure that no water containing cement dust is reaching the water bodies	M/s Vijay Steels	Immediate
6	Segregation of steel waste from the site	M/s Vijay Steels	01.03.2020 (45 days)
7	Removal of steel waste from the site	M/s Vijay Steels	01.03.2020 (45 days)
8	Removal of concrete debris	M/s Prompt Enterprises	27.03.2020 (25 days after complete removal of steel from concrete)
9	Removal of the demolition waste fallen in the Kayal	Demolishing Agency	01.03.2020
10	Issual of Authorization for setting up C&D waste processing facility	KSPCB	Already issued Authorization vide RULES/VOL.II/17/19 dated 28/01/2019
11	Ensure adequate numbers of covered vehicle are available	M/s Prompt Enterprises	All time

12	Ensuring vehicles are covered	District Administration	All time
13	Wetting of roads adjacent to demolition site	M/s.Prompt Enterprises[regulated by Maradu Municipality]	During transportation and as and when required till the activities completed
14	Ensure transportation of C&D waste in covered vehicles	M/s. Prompt Enterprises	After segregation and during transportation till the activities completed
15	Measures to prevent Kayal encroachment	District Collector, Kochi	45 days
16	Night time patrolling	Police Department	During night time Transportation of debris
17	Ambient Air/Sound Monitoring	Kerala State Pollution Control Board	Regular Monitoring
18	CCTV camera at strategic points	Maradu Municipality	Immediate
19	Maintenance of log book of material transfer	Maradu Municipality	Immediate
20	Regulation and monitoring of dumping of debris/recycling sites and necessary clearances	Maradu Municipality to check ownership,BTR records etc. KSPCB to check pollution parameters[verification]	Immediate
21	Calendar of event	Maradu Municipality	Immediate


District Collector, Ernakulam


Sub Collector, Kochi


Secretary, Maradu Municipality


Chief Environmental Engineer,
Ernakulam

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ഫോൺ 0484-2706514
0484-2706544

മരട് മുനിസിപ്പാലിറ്റി
മനട് - 682 304, എറണാകുളം ജില്ല



E5-2415/2016

Date: 04/12/2019

SELECTION NOTICE

Sub: Tender for the above work of Debris removal of Demolishing the Holy Faith H2O flat at Maradu Municipal area as per Hon'ble Supreme Court Order on 08.05.2019 for Rs (-) 12,36,000/- ^(Negative) Twelve Lakhs Thirty six thousand rupees only). execution of agreement and furnishing Security deposits and Performance Security Deposits reg:-

- Ref: 1) Tender/ Negotiation dated 02/12/2019
- 2) Judgement dated 08.05.2019 of the Honourable Supreme Court in SLP(C)Nos. 4784-4785/2019(arising out of SLP© No. 4227-4228/2016)
- 3) Letter No. 233/RB1/2019/LSGD Dated 07.09.2019 from Additional Chief Secretary to Kerala State Government.

M/s PROMPT ENTERPRISES, Nochima, Kompara, N.A.D P.O. Alwaye, Ernakulam -683563 Debris removal Contractor is hereby informed that your tender for the above work is accepted at the rate of Rs. (-) 12,36,000/- ^(Negative) Twelve Lakhs Thirty six thousand rupees only). The one third of the quoted amount should be given at the time of agreement in favour of Sectetary Maradu municipality and the balance of the quoted amount should be given after demolition of the building. After that, fine at the rate of 1% of contract amount shall be levied if agreement is not executed within 10 days after the notified period of 14 days, failing which the work will be carried out otherwise at his risk and cost without further notice.



*Received
Sivajudeen.
Sivaj*

Sudhi
Municipal Secretary

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മരട് മുനിസിപ്പാലിറ്റി
ഒറട് - 682 304, എറണാകുളം ജില്ല



E5-2415/2016

Date: 04/12/2019

SELECTION NOTICE

Sub: Tender for the above work of Debris removal of Demolishing of Alfa ventures(2 towers I & II) at Maradu Municipal area as per Hon'ble Supreme Court Order on 08.05.2019 for Rs (-) 6,85,000/- (Negative) Six Lakhs Eighty five thousand rupees only) execution of agreement and furnishing Security deposits and Performance Security Deposits reg:-

- Ref: 1) Tender/ Negotiation dated 02/12/2019
2) Judgement dated 08.05.2019 of the Honourable Supreme Court in SLP(C)Nos. 4784-4785/2019(arising out of SLP© No. 4227-4228/2016)
3) Letter No. 233/RB1/2019/LSGD Dated 07.09.2019 from Additional Chief Secretary to Kerala State Government.

M/s PROMPT ENTERPRISES, Nochima, Kompara, N.A.D P.O, Alwaye, Ernakulam -683563 · Debris removal Contractor is hereby informed that your tender for the above work is accepted at the rate of Rs. (-) 6,85,000/- (Negative) Six Lakhs Eighty five thousand rupees only). The one third of the quoted amount should be given at the time of agreement in favour of Sectetary Maradu municipality and the balance of the quoted amount should be given after demolition of the building. After that, fine at the rate of 1% of contract amount shall be levied if agreement is not executed within 10 days after the notified period of 14 days, failing which the work will be carried out otherwise at his risk and cost without further notice.

Received
Sirajudeen
Siraj


Municipal Secretary
Maradu Municipality

- 81 -

ഫോൺ 0484-2706544

0484-2706544

മരട് മുനിസിപ്പാലിറ്റി
മരട് - 682 304, എറണാകുളം ജില്ല



E5-2415/2016

Date: 04/12/2019

SELECTION NOTICE

Sub: Tender for the above work of Debris removal of Demolishing the Jain Housing & Co. flat at Maradu Municipal area as per Hon'ble Supreme Court Order on 08.05.2019 for Rs (-) 12.36,000/- ^(Negative) Twelve Lakhs Thirty six thousand rupees only). execution of agreement and furnishing Security deposits and Performance Security Deposits reg:-

- Ref: 1) Tender/ Negotiation dated 02/12/2019
2) Judgement dated 08.05.2019 of the Honourable Supreme Court in SLP(C)Nos. 4784-4785/2019(arising out of SLP© No. 4227-4228/2016)
3) Letter No. 233/RB1/2019/LSGD Dated 07.09.2019 from Additional Chief Secretary to Kerala State Government.

M/s PROMPT ENTERPRISES, Nochima, Kompara, N.A.D P.O. Always, Ernakulam -683563. Debris removal Contractor is hereby informed that your tender for the above work is accepted at the rate of Rs. (-) 12,36,000/- ^(Negative) Twelve Lakhs Thirty six thousand rupees only). The one third of the quoted amount should be given at the time of agreement in favour of Sectetary Maradu municipality and the balance of the quoted amount should be given after demolition of the building. After that, fine at the rate of 1% of contract amount shall be levied if agreement is not executed within 10 days after the notified period of 14 days, failing which the work will be carried out otherwise at his risk and cost without further notice.



Received
Sirojudeen
Dingij


Municipal Secretary
Maradu Municipality



E5-2415/2016

Date: 04/12/2019

SELECTION NOTICE

Sub: Tender for the above work of Debris removal of Demolishing the Golden kayaloram flat at Maradu Municipal area as per Hon'ble Supreme Court Order on 08.05.2019 for Rs (-) 3,56,000/- (Negative) Three Lakhs Fifty six thousand rupees only. execution of agreement and furnishing Security deposits and Performance Security Deposits reg:-

- Ref: 1) Tender/ Negotiation dated 02/12/2019
2) Judgement dated 08.05.2019 of the Honourable Supreme Court in SLP(C)Nos. 4784-4785/2019(arising out of SLP© No. 4227-4228/2016)
3) Letter No. 233/RB1/2019/LSGD Dated 07.09.2019 from Additional Chief Secretary to Kerala State Government.

M/s PROMPT ENTERPRISES, Nochima, Kompara, N.A.D P.O, Alwaye, Ernakulam -683563 Debrjs removal Contractor is hereby informed that your tender for the above work is accepted at the rate of Rs. (-) 3,56,000/- (Negative) Three Lakhs Fifty six thousand rupees only). The one third of the quoted amount should be given at the time of agreement in favour of Sectetary Maradu municipality and the balance of the quoted amount should be given after demolition of the building. After that. fine at the rate of 1% of contract amount shall be levied if agreement is not executed within 10 days after the notified period of 14 days. failing which the work will be carried out otherwise at his risk and cost without further notice.



Received.
Sivajudasan.
Sivraj

(Signature)
Municipal Secretary
Maradu Municipality